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[भी हकमदेव नारायण शादव]

काफ़ी संख्या में जंबी जाति के सोग कर रहे हैं। जिस घटना का चिक्र किया गया है. वह मेरे विले की है। बिहार सरकार के एक मंत्री पर जो घारोप लगाया गया है, वह भी निराधार भीर गलत है। मैं मांग करता ह कि इस बटना की आंच केन्द्रीय जांच म्यूरो से करवा कर इस तरह के गैर जिम्मेदार अमाबार छाप कर जातीय वंगे का धडयन्त करने वाली एजेन्सी पर राष्ट्रदोह की कार्यवाही की जाये। यह मामला केवल विहार का नही, बल्कि सारे देश का है और यह प्रवृत्ति काफ़ी तेजी से फैल रही है। यलत, आमक, तथ्यहीन, मतिरजित. उत्तेजनायक्त भौर हेव फैलाने वाले समाचारों को प्रमबता दी जा रही है जो राष्ट्र के लिये घातक है। सरकार इस सम्बन्ध में शीध्र कोई व्यवस्था करे। 🛚

14 hrs.

DEMANDS FOR GRANTS, 1978-79contd.

(i) MINISTRY OF LABOUR-contd.

MR. DEPUTY-SPEAKER: The House will now take up further discussion and voting on the Demands for grants under the control of the Ministry of Labour. Shri Lakkappa may continue his speech.

SHRI K. LAKKAPPA (Tumkur): On that day, I was saying that the Labour Ministry must have a good understanding with other Ministries and must get their full cooperation because various Ministries come within the purview of the Labour Ministry. But many Ministers have not been consulting the Labour Minister. An example to this is the recent tragic incidents that took place in Bailadilla, about which the hon. Steel Minister has come out with a wrong statement, misleading the House and the problems have not been discussed with the Labour Minister before such a statement was made and this has created such a disheartening situation.

There many workers have been butchered and slaughtered and the culprits have not been brought to book.

I would like to focus the attention of the hon. Minister again to the would unemployment problem. I like to give the recent figures, quoting 'Patriot': The job-seekers are over one crore and out of this, the number of job-seekers belong to scheduled castes and scheduled tribes in the employment exchange registers in June 1977 is 12.08 lakhs and scheduled tribes 2.75 lakhs. The number of placements effected by the employment exchanges in respect of the scheduled castes and scheduled tribes during the period January to June 1977 was 35.891 scheduled castes and 1,974 scheduled tribes. I raised this issue through a non-official Bill for providing a subsistence allowance to the unemployed people. But my friend Mr. Varmaji has no sympathy and no consideration and has come out, after making arithmetical calculations, saying that they will have to spend so many crores of rupees for this purpose. This clearly shows that the Labour Minister has got no sympathy towards the unemployed people. One day, it will blow you off from power. You must also see that youths are on rampage. Youths are demanding doles.

Intervening in the debate, your colleagué made a statement that he would advise the farm workers to organise themselves so as to enable the Government to meet all their demands and to redress their grievances. May I add on to your sympathey for them, if at all you have? If you have got any tears, you can shed them now.

Will you kindly see that the conditions of millions of unorganised farm workers are improved and there is amelioration of the condition of these workers? They are the backbones of this nation. Where the land reforms have been implemented, even there, it has not been implemented in the spirit of the legislation. Will you kindly treat the marginal farmers on par with the workers in the industrial concerns? Will you kindly extend to them the same pension and Will you also facilities ? other provide that compensation should be given to them for loss of their limbs or lives? Will you kindly consider giving them transport facilities to move from one place to another for work? The wages that they have to be paid have not been completely implemented in various States. Even the annually paid agricultural workers should be brought under the Industrial Disputes Act and all the appropriate labour laws should be applied to them. Therefore, it is necessary that there should be codification of legislation to bring under it the millions of farm workers who have been unorganised in this country, so that their grievances may be redressed. We have asked questions in this House about the clandestine operations of certain organisations indulging in selling of human force in this country not only from Southern States but elsewhere also. You have stated m reply to a question that people were taken to the Gulf and There is no legislation to sold out prevent such selling of human beings. It is nothing but slavery which you want to introduce and perpetuate. Will you kindly unearth such clandestine organisations which are operating in connivance with many of the officers attached to the various ministries and also in your ministry, because they are encouraging such clandestine organisations in Bombay, Calcutta, Delhi and other important cities and making money? They allure them with jobs, take them and sell them. That is how man-power is being misused and the power is being abused in your ministry and other ministries.

My friend Mr. Sudheeran wanted to speak and I shall cut short my speech. The railway employees of various categories including station masters have demanded that at least uniforms should be provided; let alone other grievances. In spite of many representations by unions in the Southern States, the Railway Ministry has turned a deaf ear to them. Therefore, it is the responsibility of the Labour Ministry to look into the matter when such demands come to your ministry in consultation with the Railway Ministry. They come out with a statement that those who were victimised at the time of emergency will be taken care of and their legitimate demands will be met. tears. But these are only crocodile Even today, one year after your coming to power, the people are still agitating for small things as they were doing before. There is not even an iota of sympathy for them and not even an iota of understanding of their legitimate demands and grievances. The All India Station Masters' Association, Southern Zone, have given notice of a "Stay In Strike" from 20th April 78. They have given a list Will the Labour of 36 demands. Minister look into the difficulties of these people and also into the grievances of those people who are attached to the Southern States and who have represented to the Railway Minister, Industries Tribunal and also to the Labour Ministry? With these words, I conclude and request the Deputy-Speaker to provide an opportunity to my colleague to speak

MR. DEPUTY-SPEAKER: You said you would conclude, but you have taken more time !

SHRI HARI VISHNU KAMATH (Hoshangabad) · How much time 15 still left?

MR. DEPUTY SPEAKER: When we started, we had one hour and 45 minutes including the Minister's reply. Now, I think, it is hardly about one-and-a-haif hours.

श्री रूपलाल सोमानी (भीलवाड़ा)। उपाध्यक्ष महोदय, मैं श्रम मंत्री जी मौर उनकी सरकार को सब से पहले बधाई देना

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[श्री रूपलाल सोमानी]

वाहता हूं कि उन्होंने प्रापात स्वति में मजद्गरो संबों के मधिकार जो समाप्त कर दिये गये ये उनको फिर से बहाझ किया है। प्रापात स्थिति में राजनीतिक दमन झौर झेद-भाव के प्राधार पर नौकरी से निकाले गए लंगों को फिर से बहाल किया गया है। प्रापात स्थिति का लाभ उठा कर प्रवन्धकों ने प्रपने प्रधिकारों का दुरुपयोग करके मजद्भरों रे प्रपती के नियमों मे परिवर्तन कर दिया था, इन सब की जांच करवाने तथा उन सभी को न्याय दिलाने का प्रयत्न किया जा रहा है, जिनके साथ ग्रापात स्थिति में ग्रन्याय किया गया था।

बोनम संदाय ग्रधिनियम मे संशोधन करके 1976 के न्यूनतम बोनस 8.33 को देने की व्यवस्या की गई है, चाहे प्रतिष्ठान के पास ग्रावंटनीय मधिशेष हो या न हो । इमके साथ ही ग्रनिवार्य जमा योजना के प्रन्तगंत कटौतियों को भी मरकार ने समाग्न कर दिया है। इमे भी ग्रागे जाकर तिपक्षीय तंत्र का पुन: स्थापन किया गया है जिसे पिछनी सरकार ने गत छ: वर्षों से निष्क्रिय कर रखा था । ये मब कदम तात्कालिक प्रसन्तोष के कारणों को दूर करने के लिए उठाए गए हैं। श्रमिक ग्रशान्ति के ये लक्षण मजदूरों मे दिवे हुए मनोभावों को ग्रमिव्यक्त करने के फल-स्वरूप भर कर सामने ग्राए हैं।

यह सही है कि 1976 मे 127.5 अम दिवसो की हानि हुई थी, जब कि 1977 में 212.1 श्रम दिवसों की हानि हुई है। यह केवल दवे हुए मनोधावों को अधिव्यक्त करने के कारण हुआ है यदि यह कहा जाये तो ठीक ही होगा। लेकिन उससे भी आगे, जो झाज श्रमिक ग्रधान्ति फैली हुई है, उसके क्या कारण हैं उसकी गहराई में हमको जाना होगा। मेरी झपनी मान्यता है कि मजदूरों की सायिक या झन्य कोई शिकायतें विशेष न होते हुए की को श्रमिक सवास्ति है उसके युक्ष में राजनतिक तरवों की वधिक सविभवा है बीर जनसे प्रेरित यह प्रशासि है। हम सब जानते हैं कि प्राज उखोगों में मजद्भूर संघों की बहुलता है। प्रत्येक राजनीतिक दज्ञ प्रपना मजद्भर संगठन रखता है ग्रीर बहु प्रजिक से प्रधिक प्रथाव बढ़ाने की दुष्टि से, उचित हो या धनुचित, मजद्भर संघों का सहारा लेता है। इसलिए समय था गया है कि हम इन राजनीतिक कारणो से जो अभिक प्रथान्ति उत्पन्न होती है उसके: निराकारण का रास्ता दूढ़ें।

हम जानते हैं कि मजदूर संघो की बहलता से मजदूरों मे भदभाव उत्पन्न होता है, प्रतिस्पर्धा होती है, प्रबन्धक उसका लाभ उठाने हैं। वे मजदूरों के भेदभाव को उभारते है भौर मजदूरो की सामुहिक सौदेवाजी की शक्ति भी उससे कम होती है। इसलिए मेरी मान्यता है और समय का यह तकाजा भी है भौर हम सबको इस बात को स्वीकार करना चाहिये कि एक उद्योग मे एक यूनियन हो, एक मजदूर संगठन हो । यह कहा जा सकता है कि झभी वह समय नही झाया है कि एक उद्योग मे एक मजदूर संगठन की व्यवस्था सरकार करे। इसकी प्रक्रिया स्वैच्छिक होनी चाहिये । ऐसा कहना मसले को टालने के समान होगा । ग्रगर एक उद्योग में एक यनियन होगी तो मजदूरो की शक्ति बढेगी। उनमे श्रापस मे मतभेद नही होंगे । उनमे भेद खडे नही किए जा सकेंगे भौर सामुहिक सौदेवाजी करने की शक्ति भी उनमे मधिक से मधिक बढेगी। मजदूर झान्दोलन के स्वस्थ विकास के लिए भी यह बहुत भावस्थक है। मजदूर संघों की बहलता के कारण मजदूर विभाजित होते हैं मौर उनकी साम्हिक सौदेवाजी करने की शक्ति कम हो जाती है। इससे मजदूर संघ की पारस्परिक प्रतिस्पर्धा समाप्त या कम होगी । झाज तो किसी भी समझौते का भाधार उसका गुणावगुण न होकर किसके हारा बह सम्पावित हवा है यह होता है। एक मजदूर संघ ने समझौता किया है तो दूसरा यह समझता है कि उस के ढारा यह होना

वाहिये था। इन परिस्वितियों में कुकार होगा। लोकतंत्र और स्वस्य मबदूर झान्दोलन के विकास के लिये हिंसा को कोई स्थान नहीं होना चाहिये।

अमिक झान्दोलन के स्वस्थ झौर सुदुढ़ विकास के लिए मजदूर संघ की मान्यता झौर सौदेवाजी के एजेट के निर्घारण का प्रमन भी बहुत महत्वपूर्ण है । चाहे हम मजदूर संघ की सदस्यता के झाधार पर ले, चाहे हम गुप्त मतदान से लें। उस के लिए निषिचत तरीके होने चाहिये जिन द्याधार पर मजदूर संघों को मान्यता मिलती है, उसके लिए सही तरीके ढूइने चाहिये ।

सामूहिक सौदेवाजी की ग्रगर एक एजेसी होगी तो उससे मजदूरो का बहुत लाभ होगा। हम इसके लिये मजदूरों की सयुक्त परिषद् बना सकते हैं। एक निश्चित प्रतिशत इस बात का कायम किया जा सकता है कि जिस के आधार पर मजदूरो का प्रतिनिधित्व स्वीकार्य हो । यह सामूहिक सौदेवाजी को एजेन्सी के लिये बहुत उत्तम होगा, उसके दो तरीके हो सकते हैं। या तो सभी मजदूरों के गुप्त मतदान के झाधार पर उसका गठन किया जाय, या फिर एक तिहाई मजदूर सब के प्रतिनिधि हो झौर शेख दो तिहाई मजदूरों के गुप्त मतवान से चुने हुए हों इसी झाधार पर एक सामूहिक सोदेवाजी की एजेंसी को खड़ा किया जाय। गुप्त मतदान के द्वारा चुने गये श्रमिक प्रतिनिधि इस प्रकार से होने के कारण वह ज्यादा इफ़्रेक्टिव तरीके से प्रबन्धकों के साथ अपनी समस्याओं के निराकरण के लिये भागे भा सकते हैं। एक तीसरा विकल्प भी हो सकता है कि अपनी सदस्य संख्या के झाधार पर अमिक संगठनों के प्रतिनिधियों की संयुक्त समिति का निर्माण हो । सेकिन हर हालत में घगर घापसी बातचीत से मागला हल नही होता है तो पंच निर्णय की व्यवस्था की झनिवार्य रूप से स्वी--कार करनी चाहिये ।

यह बहुत खुमी की बात है कि अस मंत्री जी स्यापक झीखोगिक संबंध विधेयक इसी सल में प्रस्तुत करने जा रहे हैं। धभी जितने झौखोगिक सम्बन्धी कानून हैं, अम कानून हैं वे बहुत पुराने हैं झौर बहुत झधिक हैं। उनका एक संहिता से होना निम्चय ही मजदूर झान्दोलन के विकास झौर झौखोगिक शान्ति के लिये बहुत लाभदायक होगा।. मैं अम मंत्री जी से के इस सफल्प का स्वागत करता हूं।

लेकिन एक बात इस सम्बन्ध में झवश्य कहना चाहुंगा कि जिन कारखानों में बढी तादाद मे मजदूर काम करते हैं उनके झौर मझले उद्योग के बारे मे तथा लघू उद्योग, खादी ग्रामोद्योग के संबंध मे कानून बनाते समय लघु उद्योग धीर विशेषकर के खादी ग्रामोद्योग के कानून के सम्बन्ध में झन्तर करना चाहिये। हम सब जानते है कि खादी का उद्योग सारा का सारा ट्रस्टीशिप की भावना पर ग्राधारित है। खादी कमीणन द्वारा राज्य-वार समितिया बनी हुई हैं जो उनका लागत पत्नक तैयार करती हैं झौर नो प्राफिट नो लौस के माधार पर सारा खादी उद्योग चलता है । इसलिये उसकी विशेष स्थिति को ध्यान में रख कर उसमे मन्तर करना चाहिये। नही तो इनका उद्देश्य पूरा नही होगा। इन उद्योगों मे भी मधिक से मधिक मेकेनाइ-जीशन होगा भौर जब हम मधिक लोगों को रोजगार देना चाहते है उससे हम वंचित रह जायेगे ।

इसी के साथ साथ इस बात की बडी खुशी है कि प्रबन्धन में अभिकों की भागीदारी के लिए प्रयल्न हो रहे हैं। झभी तक 1398-एककों में यह व्यवस्था लागू की यई है।

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[बी रूप लाल सोमानी]

पारस्परिक विश्वास और सहयोग की दृष्टि से मालिक और मजदूर के बीच में ट्रस्टी किप की भावना बढ़े यह बहुत झावस्थक है कि प्रबन्धन में श्रमिकों की भागीवरी हो । उसके लिये हम चाहे तो संयुक्त परिवरों का निर्माण कर सकते हैं। इन परिवरों को, कारखाने के प्रशासन और नीति निर्धारण तक के झांधकार सभी स्तर पर देने चाहिये । कार्यशाला स्तर से लेकर के शीर्ष स्तर तक की मागीदारी उसके उसमें शामिल होनी चाहिये । इससे मालिक बम खदूरों में झापसी विश्वास झौर सहयोग बढ़ेगा और उसके कारण उनकी समस्यायें कम से कम होती चली आयेंगी ।

मैं सरकार को धौर अम मंती जी को इस बात के लिये घी बधाई देता हूं कि उन्होंने बंधित अमिकों की समस्याघों को हल करने के लिये कदम उठाया है। 1 लाख 2 हजार 47 बंधित श्रमिक थे जिनमें से 28,719 को बसाया जा चुका है। लेकिन यह संख्या कम है। शेष बंधित श्रमिकों को भी बसाने का काम शीघ्र पूरा होना चाहिये।

इपि अमिकों की समस्या बहुत बड़ी है। जितना सरल हम इमको समझते हैं, छतनी सरल यह नहीं है। क्योंकि इपि अमिक गांव-गाव में फैले हुए हैं। उनको प्रायिक लाभ मिले ग्रीर उनके हित के लिए जो कानून बनाये गये हैं, उनका इम्पली मेंटेशन अच्छे तरीके से हो, इमके लिये सब से अच्छा एक ही रास्ता है कि ग्राम पंचायतों को उनके इम्पली मेंटेशन का पूरा उत्तर दायिस्व दिया जाना चाहिये । उनको पूरी जिम्मेदारी सौंपी जानी चाहिये ।

श्रन्त में मैं श्रम मंत्री से निवेदन करूंगा कि खेतड़ो की मजदूर हड़ताल बहुत लम्बे समय से चल रही है। यह बहुत बड़ा प्रश्न ट्रै ग्रीर इम समस्या को सुलप्ताने के लिये उन्हें तत्काल ध्यान देना चाहिये। इसके बलावा कर्मचारी राज्य बीमा के वो थमिक हैं, उनके साथ के सिये मी प्रधिक बच्छे और सक्षम नियम बनाने चाहियें।

रोजगार सेवा योजना को भी काफी सक्षम बनाने की जरूरत है ताकि ठीक मनुमान हमारे सामने मा सके कि कितने लोग बेरोज-गार हैं मौर उनको रोजी देने की जरूरत है।

मैं इन सुझावों के साथ अम मंत्रालय के अनुदानों की मांगों का समर्थन करता हूं और दूरगामी उपाय वो श्रम मंत्री जी अमिक प्रशाल्ति को दूर करने के लिये और उद्योगों के सम्बन्धों को सुधारने के लिये करने जा रहे हैं, उसके लिये मैं उनको धन्यवाद देता हुं।

बी मोहन मैच्या (दुर्ग) : माननीय उपाध्यक्ष महोदय, मैंने कल श्रम मंत्री का भाषण सूना झौर बडी प्रसन्नता यह जानकर हई कि वह मजदूरों के झोंपड़ों में जाकर उनका दु:खदर्द देखते हैं । मन्तर्राज्यीय प्रवासी श्रमिकों की समस्या जो भ्रपने देश में है. उनके बारे में विशेष रूप से आपका घ्यान आकर्षित करना चाहंगा। अपने देश में लाखों की संख्या में ऐसे श्रमिक है जो एक प्रान्त के मन्दर काम न मिलने पर झन्य प्रान्तों में जाते हैं, परन्त उनकी स्थिति बहत ही गम्भीर ग्रीर दारुण है। मुझे कुछ दिन पहले एक पत इलाहाबाद से प्राप्त हमा था, जो कि 16-3-75 को मेरे पान झाया था. उस पत्न से पता लगता है कि कैसी स्थिति में वह लोग काम कर रहे हैं। मध्य प्रदेश में विगत 5,6 साल से मकाल पड़ रहा है भौर वहां से बहत से श्रमिक उत्तर प्रदेश के विभिन्न मंचलो में जाकर काम करते हैं। मैं उनके इस पत्र से थोड़ा वृत्तान्त पढ़कर सुनाता हं जिससे पता लग जायगा कि कैसी स्थिति में वह लोग हैं।

इलाहाबाद के झास-पास करीब 113 ईटों के घट्ठे हैं जहां मध्य प्रवेश के छलीसगढ़ इलाके के, वो कि झाज भी पिछडा हुझा है, अमिक काम करते हैं। उनके एक पत्र में इस प्रकार लिखा है---

"हम विलासपुरी हिमनदास के भट्ठे पर बहुत तकलीफ पा रहे हैं। दो रुपया निकासी हें झौर तीन रुपये कच्ची है।" यानी वहां जो कच्ची ईंट है उसका 3 रुपये घीर जो पकी हई ईट है उसके 2 रुपये एक हजार के हिसाब से मजदूरी दी जाती है। ''बहुत दूर-दूर ले जाना पडता है। ग्रीर इस प्रकार हम लोग 2 मादमी स्ती मौर पुरुष मुण्किल से एक दिन मे 4 रुपये का काम कर पाते हैं, जिससे हम लोग भोजन खरीदें, कि साग सब्जी खरीवें, कि अपने वस्त्र खरीवें? तथा हफ्ते मे 10, 5 रुपये कटौती करता है जिसके कारण हम लोग बहुत दुख पा रहे हैं। जिसके कारण हम लोग झापसे प्रार्थना करते हैं कि माप भट्ठे पर माकर, या माप नही मा सकें तो फोन करके हम लोगो का दुख दूर कर, गरीव को सहारा दें। भाप हम लोगो के दूख को दूर कर इसारे जीवन को सकट से बचावें। यदि झाप कारणवश नहीं झा सके तो झाप दिल्ली से फोन करके पुलिसवाले दो बस (मोटर) धीर सैनिक भेज कर हम लोगो को भटठे से निकाल दें। यदि झाप नही झायेंगे या फोन भी नहीं करेंगे, तो इस पत का पता बाब हेमनदास, ठेकेदार को लग जायेगा झौर वह हमको खब तकलीफ देंगे ।"

इस पत के मिलने के बाद मैं स्वय वहां इसाहाबाद गया झौर देखा कि वहा अभिक गुलामों की जिल्वगी व्यतीत कर रहे हैं। एक सप्ताह काम करने पर बहा 15 रुपये एक मजदूर को दिये जाते हैं। न उन के रहने की बहां व्यवस्था है, न पीने के पानी की व्यवस्था है, न फिसी तरह की कोई सुविधा है। उन मजदूरों की जो परिलधा है या जो उन की जवान बहनें हैं उन की भी बहां पर ৰিক্ষী होती है। नेइज्जत एवम-अपमानित की जाती है। जब मैं वहां जा रहा या इलाहाबाद के निकट पिप्पलगांव के भटठे से तो वहां पर मुझे बताया कि विलासपुरिया भौर बिहार की महलाएं भौर पुरुष यहा काम करते हैं। यहां शिव-राती नाम की एक हरिजन लडकी झकलतरा से फुसलाकर लायी गई। उस को बताया गया कि दस रूपये रोज यहा मजदरी मिलेगी, एक रुपया किलो चावल मिलेगा मौर एक रुपये का पाच किलो घालू मिलेगा । उस लडकी को ईटों के भट्ठे पर जो दलाल काम करता था उस ने रखा। दो तीन महीने रखने के बाद उस ने उस लडकी को चार सौ रुपये मे बिकी कर दिया। बिकी करने के बाद उस को दूसरे व्यक्ति ने ग्रौर फिर तीन सौ रुपये मे बिकी कर दिया। जब फिर बिकी किया तो जिस को बिकी किया वह उस को लेने के लिए बन्द्रक ले करके पहचा । वह लडकी परेशानी से बचने के लिए वहा से भाग गई। सबेरे उस का पता नहीं लगा कि वह लडको कहा गई, मर गई या जिन्दा है।

इसी प्रकार वहा जो श्रमिक काम करते हैं उन की लडकियो के साथ बलात्कार करना एक स्वाभाविक घटना है । बल्पूक के पहरे मे उन को रखा जाता है । उन को देख कर के प्राचीन समय मे जो गुलाम काम करते थे उन की स्थिति सामने द्या जाती है । उन से भी बदतर स्थिति प्राज उन की है । उन की कोई सुरक्षा की व्यवस्था नही, न उन्हें कोई कानूनी सरकाण है न उन की रोबी रोटी एव इज्जत की कोई सुरक्षा है ।

इसी प्रकार से रायवरेली के पास की एक घटना है जिस के कुछ उद्दरण मैं झापके सामने रखना चाहता हू। वहा पर दस दपये प्रति सप्ताह प्रति परिवार मजदूरी दी जाती है चाहे परिवार के सदस्यों की सज्य ध

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[श्री मोहन भैम्य]

कितनी ही क्यों न हो । चमार राय उर्फ रविसिंह नामक व्यक्ति द्वारा ग्राम तेन्दबाही, -कुकराडीह, चिरको तथा ग्रन्थ कई ग्रामों के हरजिन अमिकों के समझ झाक्र्यक प्रस्ताव रखा गया कि यदि वे उत्तर प्रदेश कार्य करने चलेंगे तो उन्हें प्रतिदिन प्रति व्यक्ति लगभग दस रुपये मजदूरी मिल सकेगी, साथ ही वहां चावल, कपडा, साग सब्जी भी उन्हें सस्ती तथा सहज रूप से उपलब्ध हो सकेगी। चमार राय द्वारा ग्राम तेन्दवाही कुकराडीह तया चिरको के लगभग 35 परिवारों को जिन में बच्चे व महिलाएं मिला कर लगभग 125 व्यक्ति ये साथ मे ले जाया गया । विलासपुर तक साथ में जा कर चमार राय ने इन श्रमिकों को उत्तर प्रदेश के कथित कार्यकर्ता यादव के हवाले कर दिया झौर इन श्रमिकों का काफिला जीवन के दर्दनाक मोड की मोर मप्रसर हमा।

रायबरेली से लगभग 2 मील पर स्थित स्वसफसी नामक ग्राम के कार्यस्थल पर पहुंचते ही इन श्रमिको की ग्रामार्ये ग्राकांक्षाए धूलि धूसरित हो गइ। इन श्रमिको के ऊपर ठेकेदार के कार्यकर्ताग्रो ढारा जो निर्मम व्यवहार किया गया, उस से पीडित हो कर एक रावि 6-7 व्यक्ति इस यातना शिविर से भाग निकले तथा भटकते मटकते किसी तरह ग्रपने ग्राम पहुंचे। उन्होंने ग्रा कर दर्दनाक विन्नण किया। फलस्वरूप ग्रधिकारियों का दल उत्तर प्रदेश रवाना हुग्रा तथा लगभग 200 बंधक श्रमिको की रिहाई संभव हो सकी।

ग्रत्याचार की गाया बताते हुए बोदा ने कहा कि एक दिन माम्र जलाऊ लकडी की मांग करने पर उसे बेदम पीटा गया, परिणाम यह हुग्रा कि स्वेच्छा से कोई बात कहने की हिम्मत भविष्य मे नही हुई। परसराम नामक एक श्रमिक तथा सोनमत बाई के ऊपर डोने वाले ग्रत्याचार का वर्णन करते हुए उस ने जानकारी दी कि दोनों के हाथ पीछे बांध दिये गये तथा हाथ घौर पीठ के बीच में एक लकड़ी लगा दी गई कौर उन्हें रात भर खुले में रखा गया। तोनमत बाई को घलग ले जा कर टार्च जला जला कर पेशाब कराया जाता था।"

यह कुछ घटनाएं हैं जो यह बताती हैं कि वहां किस तरह का व्यवहार उन के साथ होता है । ग्रन्तरराज्योय प्रवासी श्रमिकों के साथ भारी ग्रन्याय हो रहा है । उस की घोर हमें ज्यान देना चाहिए ।

केवल इलाहाबाद या उलर प्रदेश मे ही नहीं यहां पर दिल्ली में भी जहां हम रहते हैं वहां भी यही हाल है। झभी दो दिन पहले यहां बल्गेरिया मौर हंग्री की एम्बैसी की इमारत बन रही है. वहां के करीब दो सौ श्वमिकों से मैंने भेंट की । उन की बडी वर्बनाक हालत है । उन्होंने बताया कि हम रोहतक जिले में काम कर रहे यें मौर वहा हमें 60 पैसे रोज की मजदूरी दी जाती थी। पता नहीं किस प्रकार हमारे थमिक अधिकारी उन की देख-रेख करते हैं। उन्होंने एक नहर के बारे में बताया कि वहा पर वे काम कर रहे थे, नहर में पानी भर गया, सौ मजदूर गले तक पानी में डब गए झौर पन्द्रह दिन की मजदूरी उन मजदूरों को नही मिली। ये कुछ घटनाएं ऐसी है जो हृदय को दहला देने वाली हैं। मैं निवेदन कलंगा कि उन श्रमिकों को न्युनतम मजदूरी झौर कान्नी संरक्षण मिलना चाहिए । मैं स्वयं इलाहाबाद गया भीर वहां के कलेक्टर से मिल कर के मैंने उन श्रमिकों को वडां से मक्त करवाया । वडी कठिनाई से उन को माने-जाने का प्रवास खर्च इलाहाबाद से बिलास-पूर तक का प्राप्त हो सका । उपाध्यक्ष महोदय, मेरे पास इस समय ऐंसे 80 श्रमिकों के नाम हैं। जब मैंने देन में इस का हिसाब लगाया तो मैंने देखा कि उन 80 श्रसिकों का 16-17 हजार ठेकेदार की तरफ निकलता

है, से किन प्रयास कर्ण देकर उनको भेव दिया गया, धव बाकी का पैसा क्सूल करने के लिये कोई कार्यकही नहीं हो सकती है । ऐसा कोई कानून बनना पाहिये कि उन को उन की मजदूरी प्राप्त हो सके धौर उन को उन के जीवन की सुरक्षा मिल सके ।

झाज लाखों की संख्या मे मजदूर इधर-उघर फैले हुए हैं। जैसा मंत्री जी ने यहा पर जिक किवा था कि झन्तर्राज्यीय प्रवासी अनिको के हितो की रक्षा के लिये एक कास्-पैक्ट कमेटी बनाई गई है, जो उन की समस्याघो पर विचार करेगी। मैं जानना चाहता हूं कि उस कमेटी ने क्या कार्य किया है, उस ने क्या सिफारिशे दी हैं, उन की सिफारिशो को शीघ्र ही कानून का स्प दिया जाय ताकि उन श्वमिको को न्याय मिल सके।

उपाध्यक्ष महोदय, मैं जहा से चुन कर आता हूं---भिलाई क्षेत्र मेरे क्षेत्र मे आता है। पिछले लोक सभा के चुनाव के बाद राजहरा मे गोली चली, जिस मे 10 श्रमिक मारे गये। बेलाडिला की भी यही स्थिति है, वहा भी काफी लोग भारे गये। गोली क्यो चली? उम लिये कि श्रमिको के हितो की तरफ ध्यान नही दिया जाता है। जो मजदूर नेता होते हैं, वे भी ठेकेदारो की दलाली करते है। राजहरा मे मजदूरो की न्यूनतम माग भी कि उन के लिये झोपडी बनाकर दी जाय, जिस पर 100 च्पया खर्च झाता चा, लेकिन आप का अम विभाग उन को वह भी नही दिला सका।

वहां पर ठेकेदारों के जो अमिक काम करते हैं, उन के बारे में एक पत मैंने माननीय मत्री जी को लिखा था, जिस मे मैंने उन को सूचिन किया था कि वहां पर किस तरह से मजदूरों का शोषण होता है। मैं राजहरा केन्द्र की एक घटना का उल्लेख करना चाहता हूं----22-7-1975 को एस॰ के॰ एम॰ एस॰ के साथ ट्रांस्पोर्ट कोट्रेस्टर का सनझौता हआ

था । 8 टन माल 8 घंटे में लोडिंग-झनलोडिंग होता है । इस काम की कीमत 12 रुपये निर्धारित हुई। इस के पूर्व इसी काम हेत् 11 97 रुपया मिलता था। एक टन का लोडिंग-ग्रनलोडिंग का 1 रुपया 50 पैसा पडता है। ये श्रमिक 14, 16, 20 की टोली में काम करते हैं । समझौते के मनुसार 1 रुपया 23 पैसा लोडिंग का घौर टक को खाली करने (धनलोडिंग) का 27 पैसा, इस प्रकार 1 टन लोडिंग-सनलोडिंग दोनो का मिला कर 1 रुपया 50 पैसा होता है। वहा पर तीन प्रकार के दको से काम लिया जाता है-केमल बाडी, फ्लैट बाडी और टिपर बाडी । जो टक बाटोमेटिक सिस्टम से स्वयं खाली हो जाता है, उन ट्को का भी मजदूरो ने 27 पैसे दिप का दावा किया था। ठेकेदारो का कहना था कि घाटोमेटिक टुको के लिये पैसा नही दिया जायगा, परन्तु उन्होने यह स्वीकार किया कि एक मजदूर मन-लोडिंग के काम में झवस्य लगता है, जिस की मजदूरी पृथक से दी जानी चाहिये, परन्तु यह मजदूरी नहीं दी गई।

27 पैसे की माग को ले कर 54 दिनो तक हडताल हई ग्रौर एक मजदूर को करीब 500 रुपये का नुकसान हुआ और हडताल उनके नेता की ब्रदूरदर्शिता के कारण बीच मे ही टूट गयी। मजदूर संघर्ष के मैदान मे जीते, किन्तू नेता समझौते की टैबिल पर हार गये। जिस तारीख से समझौता हमा----मैंने हिसाब लगा कर देखा---एक मजदूर का 11 रुपया रोज होता है । 150 ट्रक वहा पर प्रतिदिन काम करती हैं। इस प्रकार 150 श्रमिकों की मजदूरी 1650 रुपये प्रति दिन होती है । यदि एक महीने मे कार्य दिनों की संख्या 4 साप्ताहिक छुड़ी छोड कर 26 दिन भी मान लें तो 42.700 रुपये एक माह का होता है। इस प्रकार 12 माह का 5,14,800 रुपया होता है भौर दो साल तक 12 लाख रुपया होता है----यह 12 लाख रुपया मजदूरों के प्राप्त नहीं हो

[श्री मोहन भैया]

सका । ह्यूमैनिटी ग्राउप्ट्स पर 100 रुपये पर समझौता हुमा, जिसमें से भी मात्र 60 रुपया ठेकेदार से दिलाया गया भौर 40 रुपया मेनेजमेंट संयंत्र के नियोजकों द्वारा मौद्योगिक मांति के नाम पर मुगतान किया गया । इस तरह से वहां पर मजदूरों के साथ ग्रन्याय हमा ।

दल्ली-राजहरा क्षेत्र में अमिकों की छंटनी की समस्या पैदा हो गई है । वहां पर 29 करोड़ की लागत की मधीनें सैयार खड़ी है यदि उनसे कार्य प्रारम्भ किया गया तो 8 हजार मजदूर बेकार हो जायेंगे । बेलाडीसा में भी यही समस्या है, वहां भी, जैसा मुझे मालूम हुग्रा है, श्रमिकों की छंटनी का जो पैसा दिया जाना चाहिये, वह एक-एक मजदूर का 500 रुपया या भधिक बनत. है । ग्रनूप चन्द जैन कम्पनी ने तो दे दिया बताते हैं, लेकिन बोरा एण्ड कम्पनी ग्रीर दूसरे ठेकेदारों ने नही दिया है । वहां पर गोली चली ग्रीर ग्रव सारे मजदूर बेरोजगार हो गये हैं ।

एच० एस० सी० एल० में मजदूरी का रेट 7 रुपये 50 पैसे है, लेकिन ठेकेदार के जो मजदूर वहां पर काम करते हैं, उन को ढाई या तीन रुपये मिलते हैं। इन मजदूरों से निरन्तर 12 घंटे काम लिया जाता हैं। भिलाई संयंत एवं एव० एस० सी० एल० के मन्तर्गत लगभग 50 हजार मजदूर काम करते हें भीर लगभग इतने ही ठेकेदारों के अमिक काम करते हैं। पर इन की सुरक्षा की वहां पर कोई व्यवस्था नहीं है। नन्दनी माइन्ज में मिनियम बेज 56 पैसे है, लेकिन जो ठेकेदार के मजदूर वहां काम करते हैं. उन को 12 घंटे मिट्टी तोड़ने पर भी ढाई रुपये से ज्यादा नहीं मिलता है । कानून बना हुआ है, लेकिन उस का पालन नहीं होता है। एष० एस० सी० एल० में यह कहा जाता है कि प्रदेश सरकार के कानून के झनूसार मिनिव व बेज 2 रुपये 75 पैसे है, इस लिये

हम इस में कुछ नहीं कर सकते हैं। और जगह में 5 रुपये 56 पैसे का रेट है, लेकिन बहा के ठेकेदारों के मजदूरों को वह भी नहीं मिल रहा है। इसी प्रकार की स्थिति बैलडीला में भी है। वहां पर मजदूरों की यह हालत है। भाप का स्टील वेज वोई बना हमा है, सीमेंट वेज वोर्ड यन द्वम्र है मौर एपँ० एस० सी० एल० का काम सारे हिन्दुस्तान में पलता है, इसलिए मेरा कहना यह है कि एक कन्सटक्शन वर्कर्स वेज बोर्ड भी बनना चाहिए । सारे हिन्दुस्तान में कन्सट्रक्शन का काम होता है भौर उस के जो वर्कर्स है उन को स्टील वेज बोर्ड के अनुसार उचित मजदूरी देनी चाहिए । ग्राज कांटक्ट लेवर की संख्या लाखों में है भौर हमारे इस्पात मंत्री जी कहते हैं कि ठेकेदारी प्रथा को हम खत्म नहीं कर सकते हैं झौर ठेकेदारों द्वारा मजदूरी दिलाने का हमारा दायित्व नहीं है । भ्राप ने कहा है कि हम बेरोजगारी 10 साल में दूर करेंगे । इस संकल्प को हम ने इस संसद में व्यक्त किया है लेकिन उस संकल्प पर हम कहां काम कर रहे हैं। मैं चाहता कि मजदूरों के लिए रोजगार की हम व्यवस्था करें और छटनी के बाद उन को वैकल्पिक रोजगार देने का प्रबन्ध करें ताकि उन को भरपेट भोजन मिले झौर वे भखों न मरें। मजदूर 12 घंटे काम करना चाहते हैं लेकिन झाज उन को दो, ढाई ब्पये ही मज-दूरी मिलती है। उन को 10 रुपये मजदूरी तो मिलनी ही चाहिए । कांट्रेक्ट लेवर की बहत बड़ी समस्या है झौर मेरा झाप से निवेदन है कि कांट्रेक्ट लेबर को उचित मज-दूरी दी जाए । जो मजदूरी दूसरे मजदूर को मिलती है भौर जो कांट्रेक्ट लेबर को मिलती है उस सें बड़ी विषमता है भौर वह विषमता दूर होनी चाहिए ।

एक निवेदन और करूंना और वह यह है कि भिलाई एवं बैलाडिमा से एक करोड़ दपये के करीब सेस फंड में घाता है । भाइरत भोर पर 4 भाने प्रति टन के हिसाब से सेस बसूल किया जाता है लेकिन यह फंड मजदूरों के हितों में खर्च नहीं होता है । जिन लोगों की तम्ख्याह 500 से 1000 रुपये हैं, उन स्थायी कर्मचारियों की सुख-सुविधाप्रों के ऊपर ही उस को खर्च किया जाता है लेकिन ठेकेदारी के मजदूरों के लिए उस सेस फंड का उपयोग नही किया जाता है । मेरा कहना यह है कि कांट्रेक्ट लेवर पर चाहे वह दिल्ली राजारा की खदान हो, चाहे वह दल्ली राजारा की खदान हो, चाहे वह तन्दिनी माईन्स हों भौर चाहे वह वेलाडेला की खदान हो, इन मे जो काट्रेक्ट लेवर है, उम की मुख-मुविधाम्रो पर यह पैमा खर्च होना चाहिए भौर इम के लिए कोई कानून बनना चाहिए ।

बीडी उद्योग के बारे मे एक बात कह कर मैं समाप्त करूगा। इम वीडी उद्योग मे केवल मध्य प्रदेश मे ही करीब 5 लाख मजदूर काम करने है भौर इसमे एक बीडी वर्कसं वेलफेयर सेस एक्ट, 1971 बना हम्मा है, जिस के म्रन्तगंत सेस फड की राणि वमूल की जाती है । मेरा कहना यह है कि इस को केन्द्रीय मरकार न कर के प्रान्तीय सरकार को इस का पूरा मधिकार देना चाहिए मौर 5 लाख श्रमिको के कल्याण के लिए उस के पैसे को खर्च किया जाना चाहिए ।

जो बातें मैंने मन्तर्राज्य प्रवामी श्रमिकों के बारे मे, कांट्रेक्ट लेबर की सुख-सुविधाम्रो के बारे में झौर बीड़ी मजदूरों के सेस फंड के बारे में कही है उन पर सरकार को ध्यान देना चाहिए झौर एक प्रभावी कानून बना कर सेस फंड की राशि का उपयोग मजदूरों के हित के लिए होना चाहिए ।

इतना कह कर मैं समाप्त करता हूं झौर अम मंत्राव्यम की मांगों का समर्थन करता हं। this Government has totally failed in safeguarding the interests of the working class. Even the basic rights have been taken away from them. They are being dealt with guns, not with peaceful conciliatory methods. I am sure, this Government has no right to continue because the working class of this country has been brutally handled and they have been shot to death.

The reports from Pantnagar are a clear indication as to how the Janata Government deal with labour problems and agitations of the working class. The workers have been shot to dealth and their bodies have been burnt in the cane field This shows the tendency developing in the country as far as the labour situation is concerned. This Government is in power because of the atrocities committed during Emergency. But, now, this Government has totally out-beaten the previous regime in the matter of excesses. Now the unemployment situation is very explosive, although the Government and the Prime Minister had assured the House that it should be solved with in ten years. But no programme has been seen in that connection. The unemployed youths of this country had not been given any indication regarding the solution of the unemployment problem or how they are going to solve the unemployment problem. There is no concrete programme in that regard.

Even the demand for providing unemployment allowance to the unemployed youths has not been accepted. Some of the State Governments like Kerala, Punjab and others have come forward to provide unemployment allowance to the unemployed youths. But this Government has refused the demand of the youths of this country to provide unemployment allowance.

May I know from the Minister what is the policy of the Government regarding creating more employment potential. It is to create more employment potentials or to kill the

SHRI V. M. SUDHEERAN (Alleppey): Mr. Deputy-Speaker, Sir, 602 LS-12.

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[Shri V. M. Sudheeram]

employment potential? I come from Kerala where lakhs of people have been engaged in traditional industries. 1 will give you one example in this regard. Contrary to the declared policy of the Government, for mechanical processing units licences were given to a private factory at Narercoil to produce coir mat mechanically.

This is a major traditional coir industry of Kerala providing employment to about five lakhs of workers. This will pose a serious threat to the unemployment situation. Repeated requests of the State Government, Members of parliament, trade unions and of the political parties have been ignored by this Government to safeguard the interest of the workers.

This Government is issuing licences to the monopoly houses for mechanised fishing. That will throw out thousands of fishermen from their traditional job. May I know from the Minister, if this is the situation, if this is the policy they wish to continue, what will be the fate of those people? If they wish to continue this policy, then there will be an upsurge against them and this cannot be tolerated at this level.

I would like to highlight some aspects regarding age limit for recruitment in jobs. Now the age limit for recruitment in the Central Government, State Governments, public undertakings, nationalised banks has been fixed at 25-30 years. In some S'ate Governments, it is 30 years. If you do not increase the age limit. then lakhs of people would be left unemployed. The fact is that age limit must be increased atleast for five years in the case of Central Governjobs, ment State Governments. nationalised banks, public undertakings and other agencies. If you increase the age limit then they can provide more jobs. This Government has not evolved any national wage policy. Now the prices are mounting up and the Workers are not in a position to have both ends meet. There has been a lot of suffering. So, I

request the hon. Minister to evolve a need-based wage policy which will help the working class of the country. The number of labour disputes has increased this year. There is total unrest in this field. The existing system has failed to cope with the demands. So, it is high time that the existing labour laws were amended so as to give more powers to the conciliation officers because a lot of labour disputes are kept pending. It is very necessary to amend the existing labour laws to give more powers to the conciliation officers.

Another point I would like to raise is about the pitiable condition of the agricultural workers in the country. There is no comprehensive legislation in that aspect. Although we have been doing something for the promotion of agriculture and for the welfare of the rural masses, the real benefit in this regard has not gone to the poor people. They are still underpaid or even unpaid, and they are exploited by the rural rich of the country. There is no security of tenure. The Standing Committee on Agricultural Labour has recommended the need for a comprehensive legislation, a model Bill, in this regard. I would like to appeal to the Minister to prepare a model Bill for the benefit of the agricultural workers of the country. The Kerala Government has gone to a certain extent in this regard; the Kerala Government have passed the Agricultural Workers' Bill; it is a landmark in this aspect.

Our country is facing a serious unemployment problem. A lot of our youngsters were seeking jobs abroad. Now, the Labour Ministry is going into that aspect and is trying to evolve a new policy in this regard. But I would like to point out that hundreds of job-seekers have been brutally prevented from going abroad by the strict implementation of the Immigration Act of 1922. Even those people who got the visa or the NOC from the Gulf countries have been deported. This has created a scare in many parts of our country, especially in Kerala. So, I would request the hon.

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Minister to evolve a formula in this regard and use his good offices to relax the Immigration Act of 1922.

MA. DEPUTY-SPEAKER: Please conclude.

SHRI V. M. SUDHEERAN: I do not want to speak more. The main function of the Labour Ministry is to safeguard the interests of the working class of the country. But unfortunately this Ministry has failed in upholding the trade union rights of the working class The anti-labour attitude of the Government was very clear when the Government asked the State Government to de-register the trade union which functioned in Tumba. This method, this attitude, 15 a clear indication of the policy of the Government-of the Labour policy. I would request the Minister to re-assure the House, reassure the representatives of the people, that their pledges and promises made during the last Election will be fulfilled.

श्रो भारत भवए (नैनीताल) : उपाध्यक महोदय, माज देश में प्रगति की जब चर्चा होती है, ममाजवाद की चर्चा होती है तो यह प्रश्न वडा महत्वपूर्ण बन कर माता है कि जहां मौद्यो-गीकरण होना है, कृषि की प्रगति और विकास होना है वहां पर यह भावश्यक हो जाता है कि उसमें श्रम करने वाले लोग जो भपना पसीना बहाते हैं उनको उनके उचित मध-कार मिलें। मझे खुशी होती है जब आपके बाई भोर बैठने वाले लोग यह मांग करते हैं कि एक वर्ष के अन्दर इस सरकार ने कोई ऐसा कानून नहीं बनाया जिससे श्रमिकों का लाम हो। तो एक बात स्पष्ट हो जाती है कि मब तक की सरकार ने ऐसे कानून नहीं बनाए थे विससे श्रमिकों को लाभ हमा होता। उद्योगों को चलना है तो उसमें »श्रमिकों को भागीदारी मिलनी चाहिए, उसमें उनका पार्टिसिपेशन होना चाहिए। में समझता ह कि मैनेजमेंट में ही नहीं एक राष्ट्रीयकृत उद्योग में पूंजी, मैनेजमेंट में सब

प्रकार से उनको भागीदारी बनाया जान चाहिए, उन्हें भपनी जिम्मेदारी महसुस हो जिससे बहु उस उद्योग के लाभ के लिए काम करें। यह देख कर धारचर्य होता है कि एक ग्रीर श्रमिक वर्ग की ग्रोर से समाजवाद के रास्ते पर चलने का जो लोगात लिये हैं उनकी झोर से बात झाती है कि राष्ट्रीयकरण होना चाहिए। व्यक्तियों के हाथ में, पंजी-पतियों के हाम में उद्योगन रह कर हमारे राष्ट्र के हाथ में यह उद्योग होना चाहिए, समाज को उसका नियत्नण करना चाहिए। किन्तु यह देखकर दुख भी होता है कि जितनी स्टाइक, हड़ताल, नोटिस और अम का धसतोष है वह केन्द्रीभूत हो जाता है राष्ट्रीय-कत समाज के द्वारा सचालित उद्योगों में जो व्यक्तियों के हाथों में उद्योग ये वहां पर ठीक चलते रहे, वह शोषण करते छे गौर यहां पर ऐसा हो गया। मिसाल के लिए परसों पतनगर के ग्रन्दर श्रमिक ग्रान्दोलन को लेकर एक बडी दूर्षटना हो गई। ऐसा क्यों हझा? मेरे क्षेत्र में बह स्थान है, मैं आपको बताना चाहता उ कि पिछली सरकार ने एक नियम बनाया कि कम से कम इतनी मजदूरी दी जाएगी। दो वर्ष में वह मजदूरी दी नहीं गई झौर जब उसको जोर से लाग कराया गया तो उन्होंने नियम बना दिया कि इतना पैसा तो भाषका किराए का काट लिया जाएगा जिस जमीन पर भाप छप्पर बनाते हैं, जो वह बेचारे भपना खुद बनाते है, पानी का नल अपना लगाते हैं लेकिन पानी का पैसा भी काटा जायगा. बिजली का इतना पैसा काटा जाएगा। इस प्रकार से पिछले दो सालों में जो इमरजेंसी के वर्ष थे, गैरीब के हित के वर्ष थे, उन दिनों में उनका पैसा काट कर उनको पूरा ब्यया नहीं दिमा गया। जब से जनता सरकार झाई, मझी जी की जानकारी के लिए मैं यह बताना चा हगा कि जब हमने परिवर्तन किया, उनकी सारी कटौतियां बन्द करके उनको पूरा बेतन

[श्री भारत भूषण]

दिलाना प्रारम्भ कर दिया तो श्रमिक भान्दोलन कर्त्तामों ने उनका नेतृत्व करने वालों ने उनके मोलेपन का लाभ उठाकर यह मांग लगानी झुरू की कि इमरजेंसी मेंजो मजदूरों की कटौतियां हुई हैं वह मजदूरों को वापस किया जाए। वही लोग जो इमरजेंसी के समय बोल नही सकते थे, जो इमरजेंसी लगाने वालों में सें मे, उन्हीं लोगों ने झब मजदूरों के भोलेगन का लाभ उठा कर मांग लगवा यी कि पहले दो वर्षों का जो हमारा रुपया कटा है वह बापस हो तब मागे बात चलेगी। इस प्रकार से धाव,ोलन चला घौर चलते चलते हिसक हो हो गया झौर वहां गोली चली। झब तक सरकारी ग्रांकड़ों के ग्रनुसार 14 ग्रादमी मर चुके है। यह बड़े दुख की बात है, बहुत बड़ी दुर्भाग्यपूर्ण दुर्घटना हुई है।

मैं श्रम मंत्रालय से अनुरोध करूंगा कि ऐसी दुर्घटनाम्रों की स्थिति माने के पूर्व ही बहु भागे बढ़कर कोई समझौता कराने का उपाय सोचे। कई उद्योगों में यह बात देखने में म्राई है कि जो द्विपक्षीय समझौता झौर तीसरे म्राबिट्ँगन के द्वारा समझौता हो जाए तो भी उसको लैकर एक पक्ष हाई कोर्ट या सुप्रीम कोर्ट में चला जाता है। नियमों में यहू परिवर्तन होना चाहिए कि जो फैसले माबिट्ँगन के द्वारा होंगे या तिपक्ष के बीच में होंगे, उनको किसी भी प्रदालत में चुनौती नही दो जाएगी। इस प्रकार का परिवर्तन नियम में किया जाना चाहिए।

एग्रीकल्चर लबर के बारे सें बहुत सारी बार्ते कहीं जा सकती है। मैं उसका स्वय भुक्तमोगी हूं, यखपि यह सौभाग्य की ही बात है कि पिछले 18 वर्षों में ग्राज तक मेरे खेत में कभी कोई ग्रान्दोलन नहीं हुग्रा। मेरे खेत के ग्रासपास भी कोई ग्रान्दोलन नहीं हुग्रा। एग्रीकल्चर की समस्या कभी इतनी नहीं बढ़ी बहु अगर पैदा हुई तो पंतनगर में। मैं यह जानकारी देना चाहुंगा कि जो मित्र पुराने क्षेत्रों में रहते हैं, वह जायें मौर देखें तो वह वहां के लेबरर को भ्रपने से भी ज्यादा खुशहाल पायेंगे। लेकिन इस बात का झगड़ा नही है, में तो यह चाहता हूं कि जो नियम व्यवहारिक हो, उनका बनें . वह इम्पलींमेंटेशन हो भौर उनको तोडने वालों के लिए सख्त सजा का प्रावधान हो। उसे न्यायालय के चक्कर में इस ढंग से न फेंका जाए इस बात को सुनिष्चित कर लेना चाहिए ।

मैं अम मंत्रालय की बडी भारी जिम्मेदारी समझता हूं । उनपर यह बोझ है कि हिंसक अम मान्दोलन में किसी तरफ से न ग्रायें। हिंसा इधर से भी न ग्राय। उनकी मांगा पर विचार करने का फोरम होना चाहिए । वह ग्रनिश्चित काल तक टलता रहे, जानकारी ही न हो, निर्णय न होने पाए, मामला मुप्रीम कोर्ट मे चला जाए, अमिक उत्तेजित हों, झगड़ा हो, फिर प्रशासन जाए, गोली चलाई जाए ग्रादि यह मब नही होना चाहिए । इससे न श्रमिको, न देश ग्रीं न उद्योग का कल्याण हो सकाता है ।

इसको ध्यान में रखते हुए जो मत्री जी ने बात प्रारम्भ की थी, हो मकना है कि उसम उनको बाधा मिल, एक उद्योग-एक यूनियन का मिढान्त हो ग्रीर उसमे श्रमिको का पूरा रिप्रेत्रेटेणन होना चाहियं । झाज होता वया है? उद्योग में श्रमिको की एक यूनियन है उसने एक मांग रखी, तुरन्त कुछ लोगों का तोडकर एक नई युनियन बनाई, उसमें उम माग के विरुद्ध कुछ ग्रीर माग रखवा दी ग्रीर झ,पस में उनका झगड़ा करवा दिया। कह दिया जाता है कि तुम भापस में झगड़ा कुछ नही हा सकता है । ऐसा हर जगह पर हो रहा है । इस तरह की भावनाएं न रहें, श्रमिकों को भपने ऊपर यह ग्राश्वासन रहे कि उसकी मांगों भौ हित की रक्षा के लिए सारा समाज खड़ा है। यह भावना होनी चाहिये।

श्रमिकों मे जो श्रम करने आयेगा तो वीकर सेक्शन ही किसी के यहां मजदूरी मांगने जाता है उसके साथ कोई भेदभाभ नहीं होना बाहिये । उनको संरक्षण देना भाहिये जो प्रसहाय है, उन्ही को सरकार सरक्षण देती है, यही उसका काम है, लेकिन मैं समझता हू कि ग्राज सरकार एक प्रजातवीय युग में समाज का प्रतिबिम्ब बनकर खडी होती है जो णामन चलाते हैं, उनकी जिम्मेदारी होनी है कि इम समस्या को समझे ग्रीर इस त/य को जान लेने का काम श्रम मंत्रालय का है।

उसका काम है कि वह श्रमिको के हितों की रक्षा करे ग्रोर इम मुरक्षा की म्रोट मे श्रमिक उद्योगों को हानि न पहुवाये । इसके लिए श्रमिका म भावना पैदा करे कि उनकी णिक्षा-दीक्षा रहन-महन, खान-पान म्रोर मैडि-रूप एड वगैरह सब ठीक मिले, यह हमारे श्रम भवालय का राम है ।

सभागी 1 महोदय, जैमा कि अभी मेने निवंदन किया, खामनीर में भ्रापके बाई म्रोर बैठन वाले सारिया में जब में गुनता हू कि यह नाम ठीक से नही हुमा है, ठीक नहीं हो रहा है नो इसके मायने यह है कि वहे स्वय भ्वीकार करते है कि वह स्वय असफल रह थे, रिछन 30 वय कहिये या 10 वर्ष कहिये वह स्वर नो असफल रहे तेकिन जनता सरकार में भ्रपेक्षा करत है कि एक साल म यह सब काम कर दिये जाने चाहिये थ। उनकी प्रपिक्षा भ्रच्छी हे, महत्वाकाक्षी है, हम इस काम को पूरा कर लेते, हम भी बडी खुणी होती लेकिन हमारे मवाल्य ने इस विषय में भी साचना प्रारम्ब किया है 15 hrs.

मुझे ग्रागा है कि इम दिशा मे हमारे जो कदम बढे है, जो चिन्नन हुआ है, उसका मुपरिणाम शीछातिशी छ देश की जनता के मामने ग्रायेगा, ग्रीर वह दिन दूर नही है, जब भमिक ग्रान्दोलन की जगह श्रमिक महयोग ग्रीर महकार के साथ यहा का उद्योग ग्रीर इस्थि पनोगे। पन्तनगर म जो क्र्फा य्यप्रणं घटना हुई है, उसमें हमें सबक लेना चाहिये । इट इब नो यूख काइग झोवर स्पिल्ट मिल्क । जो दूध बिखर गया है, वह समेटा नही जा सक्ता है, और इस तरह उसभर दुअ प्रकट करने मे कोई लाभ नही होगा । लेकिन मुझे झाशा है कि जो कुछ हो चुका है, उससे सिक्सा ली जाएगी, ताकि ऐसी दुर्घटना फिर कभी किसी उद्योग या फर्म में न होने पाये, ग्रीर इन दूर्घटनाग्रों के पीछे जो मूल कारण है, उन्हें दूर करने के लिए श्रम मंत्रालय बहुत तेजी से काम करगा । इस प्राशा ग्रीर प्रपेक्षा के साथ मैं श्रम मत्रालय की मागो का समर्थन करना ह।¹

भी हुकम भन्द सख्वाय¦(उज्जैन) उपाध्यक्ष महोदय, मै अम मतालय की मागों का ममर्थन कग्ना ह पिछने एक वर्ष मे इस मत्रालय ने जो कार्यं किये है, वे सराहनीय है। पिछली सरकार ने मजदूरों के प्रधिकारों पर कुठारावात किया था भौर उनके प्रधिकार छीन लिए थे। इस सरकार ने उन प्रधि-कारो को पुन वापस लौटा दिया है। परन्तु कुछ ममस्याये ऐमी है, जो पिछले प्रनेक वर्षों म चली प्रा रही है। मे नयी सरकार से प्रार्थना करूगा कि वह उन समस्यामों को शीध्य निगटाने के लिए प्रयास करे।

उदाहरण के लिए, यदि माज कोई मजदूर न्यायालय मे जाता है, तो उसका फैसला होने मे बहुत बिलम्ब होता है । उसकी नौकरी तो जाती ही है, परन्तु साथ ही साथ केस लडने म भी उसे काभी पैसा खर्च करना पढता है । मे सरकार से प्रार्थना करूगा कि ऐसी व्यवस्था की जाये कि जब तक उसके केस का म्रान्तिम निर्णय न हो जाये, तब तक उसे बेतन मिलता रहे । इसके ग्रालावा उसे कानूनी सहायता दी जाये । केस लडने के लिए उसे सरकारी वकील दिया जाये । मालिको के पास प्रज्छ वकील होते है भौर पैसे की भी उनके पास कमी नही होती है । बह व्यक्ति पैसे के ग्रभाव मे पिटता है भीर कानूनी सहायता

[श्री हुकम चन्द कछवाय]

न मिलने के कारण उसे हारना पडता है। इसलिए यह झावध्यक है कि भले ही उसे काम पर न लिया जाये, लेकिन झन्तिम निर्णय होने तक उसे बेतन मिलता रहना चाहिये।

सरकार ने भविष्य निधि के बारे मे कुछ कानन बनाये हैं, परन्तु सरकारी उद्योगों में इस स्कीम का पालन ठीक इंग से नहीं हो रहा है। जो उछोगपति भपना पैसा जमा नहीं करते हैं, उन्हें दंड देने का प्रयास किया जाता है, परन्तू माज तक किसी ऐसे सरकारी मधिकारी को दंड नहीं दिया गया है, जो पैसा जमा करने के लिए जिम्पेदार हों। भारत सरकार ने जितनी टैक्सटाइल मिलों को भपने हाथ मे लिया है, उनमें भविष्य निधि के सम्बन्ध मे जो बहुत प्रकार की गड़बड़ियां चल रही हैं, उनको दूर करना चाहिये। वहां नियमित रूप से पैसा जमा किया जाना चाहिये झौर नियमों के भनुसार मअदूरो को लोन भी मिलना च।हिये । यह देखा गया है कि कपड़ा मिलों में मजदूरों को लोन नहीं मिलता है। मंत्री महोदय को इस तरफ ध्यान देना चाहिये ।

राज्य बीमा योजना के झन्तगंत जो हास्पिटल चल रहे हैं, उनकी कैपेसिटी काफी कम हैं। वहां दवाइयां पर्याप्त मात्रा में नहीं मिलती हैं। इतना हीं नहीं, जहां मजदूर बहुत बड़ी संख्या में कम करते हैं, उनके झनु-पात में हास्पिटल में पलंग भी नहीं मिलते हैं। जिसके कारण काफी समस्यायें होती हैं झौर मजदूरों का ठीक प्रकार से इलाज नहीं हो पाता है। उसे वहां मर्ती होना होता है तो बह भर्ती नहीं हो पाता है झौर घर में इलाज नहीं कर पाता।

मैं इस बात से इनकार नहीं करता कि भजदूरों की बीमारी की छुटटी जो मिलनी जाहिये वह मिलती है, परन्तु उसका दुरुपयोग वे करते हैं। वे दुरुपयोग न करें ऐसी व्यवस्था सरकार करे। बीमारी की छुटटी लेकर वे झपने निजी काम में लगते हैं। किसी प्रकार से भी धाप उसकी चेकिंग करें घौर ऐसी व्यवस्था करें कि वे ऐसा न कर पायें।

[SHRITMATI PARVATHI KRISHNAN in the Chair]

भाज देश के मन्दर ठेकेदारी प्रथा बहुत बड़े पैमाने पर है मौर इस सदन में इस बात को मनेक बार कहा गया है कि ठेकेदारी प्रथा समाप्त होनी पाहिये । मधिक से प्रधिक भौर कम से कम मजदूरी का म्रन्दाज लगाना पाहिये भौर यह देखना पाहिये कि कम से कम मजदूरी कितनी हो । माज बहुत से लोग है जो पचास पैसे, साठ पैसे रोज पर काम करते है । उदाहरण के तौर पर मध्य प्रदेश के छत्तीसगढ़ इलाके में माज भी लोग पचास पैसे रोज में काम करते हैं । सरकार को तय करना चाहिये कि राष्ट्रीय न्यूनतम बेतन क्या हो । यह नीति जब तक तय नहीं होगी तब तक हमारी समस्या बनी रहेगी ।

मधिक लोगों को रोजगार देने की बात कही है। आंकड़े भी समय समय पर बताये हैं। इस समय 1 करोड़ 9 लाख लोग ऐसे हैं जिन्होंने रोजगार दफ्तरों में नाम लिखा रखे हैं। हम उन्हें मधिक से मधिक रोजगार दे सकें । ऐसी व्यवस्था करनी चाहिये । ठीक है बंगाल सरकार ने बेरोजगारी भत्ता दिया हैं। लेकिन वह कितने रोज उसे चला सकेंगे यह कहना बड़ा कठिन है। मैं सरकार से यह कहना चाहता हु कि यह मांग देश में अधिक जोर न पकडे कि बिना काम का भला मिले। यदि यह जोर पकड़ गई तो सरकार के सामने बहुत बड़ा भयानक संकट खड़ा होगा । इसी-लिए मेरा निवेदन है कि प्रधिक से प्रधिक जल्दी से जल्दी सोगों को रोजगार देने की व्यवस्था हम करें। देहातों में सड़कों का जाल बिछायें, पुलिया बनाएं, बसें चलायें, छोटे छोटे कारखाने अधिक माला में खोलें, देहात में रोजगार के साधन बनाएं जिससे जो लोगों का झाकर्षण शहरों की तरफ भागने का है उसे हम रोक सकें । आज विल्ली में और बड़े बडे शहरों में देखने को मिलता है कि लोग देहात से निकल कर अपनी खेती छोडकर बडे नगरो में भागे चले आ रहे हैं, इस झाझा में कि वहा उन्हें रोजगार मिलगा । इससे शहरो की झावास व्यवस्या भी गढबड होती है और काफी सक्ट शहरो से इकट्ठे हो जाते हैं । तो देहात के झन्दर झाकर्षेण निर्माण किया जाये ताकि लोग देहात मे जमे रहें और देहात मे ही उनको रोज--गार हम दिला सकें ।

में माननीय मली जी से झापके माध्यम से एक बात झौर कहना चाहता ह कि माज सारे देश के भ्रन्दर पिछले साल भर से जो मजदूर म्रान्दोलन चलाया जा रहा है यह योजनाबद्ध तरीके से सारे देश मे चलाया जा रहा है। जहा शान्ति हैं वहा उलटी मागो को लेकर कान्ति करन का प्रयास कर रहे है। मेरा इनना ही कहना है कि उत्पादन में क्षति किसी प्रकार से न हो इसको ध्यान मे रखना चाहिये। मैं इस बात से कोई इनकार नही करता [कि मजदूरो को झान्दोलन करन के लिए क्यो मजबूर होना पडता है। मेरा एक निवेदन सरकार से झौर सरकार के माध्यम से राज्य सरकारो से है कि जब भी मजदूरो की कोई समस्या हो तो इसके पहले कि मजदूर म्रान्दोलन पर उतारू हो, हडताल पर जायें, उससे पहल ही उसे सलझा लेना चाहिये। होता क्या है कि म्रान्दोलन काफी लम्बा चलता है, लाक ग्राउट हो जाता है, उत्पादन को क्षति पहचती हैं, लेकिन मामला नही सुलझता है। सरकार का भौर मालिक का प्रयास इस प्रकार का होता हैं कि झान्दोलन चलने दो, कितना लम्बा चलेगा? चुप बैठो रहो। ज्यादा हो तो पुलिस की फोर्स लगा दो, उनको दबाने का प्रयास करो । दब तो जाता है कुछ समय के लिए लेकिन कुछ दिन के बाद फिर वह खडा हो जाता हैं। कारण यह हैं कि मजदूर ज्यादा लम्बा भान्दोलन नहीं चला सकते क्योकि उनकी भाषिक स्थिति चरमरा जाती है जिससे वह उसे लम्बा नही खीच सकते । ऐसी स्थिति

पैदा न हो उसके लिए मैं निवेदन करूगा कि कोई भी धान्दोलन प्रारम्भ हो तत्काल उस पर गौर किया जाये, तत्काल ऐक्शन लिया जाये बौर तत्काल निर्णय ले कर समस्या को सुलझाया जाये। द्याज महीनो घौर सालो मामले उलझे रहते है लेक्निन उस क्षेत मे विशेष कोई प्रगति नही होती है।

इसी तरह से समाचार पत्नो में काफी बढा चढा कर समाचार प्रकाशित किये जाते है जिससे लोगो मे काफी असन्तोष पैदा होता है। जिन उद्योगों में हडताल होती है वहा कुछ लोग जो काम करना चाहते है, जो युनियन इस बात का प्रयास करती हैं कि उद्योग को किसी प्रकार की क्षति न हो, दूसरी यनियन वाले चाकु छुरे की नोक पर उन्हे काम पर जाने से रोका जाता है। य प्रयास सी० ट० नामक यनियन से किया जाता है। यह प्रवृत्ति ग्रच्छी नही है भौर इससे देश का कोई भला नही होगा। जो शक्तिया देश के झन्दर इस प्रकार की है जो इस प्रकार का वातावरण बना रही है, छरे की नोक पर मजदरो को काम करने मन्दर नही जाने देती है, उन पर तत्काल एक्शन लेना चाहिए ग्रौर इस प्रवत्ति को रोकना चाहिए । यह ठीक है कि ग्रापने यह कहा है कि पूलिस गाली-गलीच का व्यवहार न करे ग्रीर मारपीट न करे लेकिन कोई एक्शन न लेने के कारण काननी व्यवस्था मजदूर-क्षेत्र मे, मजदूर जगत मे काफी खराब हो रही है और कुछ लोग यह चाहते है कि यह सरकार बदनाम हो झौर वे इस प्रकार की चीजे कर रहे हैं जिसमे मजुदुरो की समस्या को सुलझाने मे यह सरकार फेल हो । इस प्रकार का प्रयास वे कुछ यनियनो द्वारा करा रहे है और वे अपनी योजना को सारे देश में सफल करने का प्रयास कर रहे है, परन्तु सफल नहीं हो पायेंगे । यह योजना सफल न हो ध्रौर फैल हो जाए. इसके लिए सरकार कदम उठाए. तो मैं

[श्री हुकम चन्द कछबाय]

समझता हूं कि माज मजदूर क्षेत में जो म्राह्मान्त फैल रही है, उसको शान्ति के रूप में बदलने में सरकार सफल होगी क्योंकि देश का तकाजा है म्रीर देश की प्रगति इमी में है कि देश में ज्यादा से ज्यादा उत्पादन हो ।

इस बात से इंकार नहीं किया जा सकता कि उद्योगपति इस प्रकार का प्रयास करता है कि क्योंकि उसका माल बाजार में उठता नहीं है ग्रीर उत्पादित माल उद्योगों में पडा रहता है। मजदूरों की मांगों को लेकर यनियनें जो उसकी जेब में होती हैं, उनके द्वारा ग्रपने उद्योग में कुछ मजदूर गडबड करवाते हैं हडताल करवा देते है । ग्रीर ग्रपने माल का उत्पादन बन्द करवाता है । इस प्रकार की प्रवत्ति ग्राज देश में बाढ रही है ग्रौर मंत्री महोदय इस ग्रोर ध्यान दें। जो उत्पादन उसके पास इकदा हो गया है ग्रीर उसके पास पडा हम्रा है, इसलिए वह मजदरों की कुछ यनियनों द्वारा म्रान्दोलन करवाता है ग्रीर इसमें ग्रपने उद्योग का हित ही समझता है । मेरा कहना यह है कि मजदरों के हित मे ही उद्योग का हित होगा और इस बात को ध्यान में रख कर सरकार कोई नीति बनाए, जिसमे ग्रणान्ति का वातावरण दूर हो ।

डन णब्दों के साथ मैं श्रम मंत्रालय की मांगों का समर्थन करता हं ।

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Comrade Chairman, I am very grateful to the hon. Members who have participated in the debate on the Demands of the Ministry of Labour.

In fact, it is very clear from he observations that have been made by the distinguished members who spoke in the course of the debate that there is a considerable degree of unanimity as far as the attitude to the problems of labour is concerned.

Madam, my distinguished and hon. friend Mr. Sathe, who opened the debate from the benches of the opposition, who unfortunately is absent this afternoon-I am sure he must be attending to more important things of which there is no dearth-as well as my distinguished friend who spoke last, Shri Hukam Chand Kachwai, underlined the need for a national attitude to the problems of labour. They said that this is a subject in which party differences should not cloud our attitude, that industrial relation is a matter of national concern, that unless there is harmony and peace in our industrial undertakings production is bound to suffer and if production suffers there will be shortages. There will be scarcity. There will be increase in prices. There may even be loss of employment if the economy goes out of gear. It is, therefore, a common national concern to ensure that the wheels of industry go on efficiently. And it is accepted by everyone that this happy consummation for which we devoutly wish cannot be achieved unless labour receives its legitimate recognition, the rights of labour receive their legitimate recognition, the wages that labour receive are commensurate with the demands that are made on them to lead a life that is in conformity with a minimum standard of living, unless there is security in employment, unless wages retain their worth and unless it is possible for us to ensure that the crosion in the value of money does not erode the real wages of labour as well.

It was also pointed out, Madam, that besides this it is necessary to ensure that labour has a sense of belonging—I am quoting my hon'ble friend, Shri Sathe—that labour mußt have confidence that their problems would be attended to confidence that there would be an Impartial objective sympathetic machinery that would enable the expeditious settlement of their disputes and grievences.

Madam, I shall not at this moment go into the details of what this means. But I wish to underline the fact that there is a universal desire in this House that the policies of the Government, the policies of trade-unions and the policies of the barons of industry must be such as promote peace and understanding in our industrial undertakings. It is a national obligation cast by the demands of development, the demands of justice on the governm int and the leaders of the trade-un in movement as well as the leaders of industry to ensure that each in his own way contribute to the creation and maintenance of harmony in our industrial undertakings.

Madam, I was somewhat sorry to listen to Mr. Sudheeran as well 85 my hon'ble friend, Shri Saugata Roy, who almost painted a picture of gloom. They were not sparing in their words Ordinarily, Madam, I am one of those who expect a high standard of debate and a high standard of contubution from my hon'ble friend, Shri Saugata Roy who, unfortunately 15 not here this afternoon I was, therefore, somewhat surprised at the manner in which they attempted to paint a gloomy picture of the scene I wondered whether they were looking backwards; I wondered whether they were living in the present or the ugly dream of the past was still haunting their imagination.

MR CHAIRMAN As a nightmare

SHRI RAVINDRA VARMA: I stand corrected when you Madam Chauman make such delectable suggestion for improvement of language.

Madam, it is sometimes said by many in this House as well as outside that the industrial situation has taken an ugly turn. It is said that industrial unrest is galloping in this country. An attempt is made to present a very alarming picture. I am not complacent...

SHRI K. GOPAL (Karur): The President has also said about it.

SHRI RAVINDRA VARMA: I think Madam Chairman, it is one of the rules that in the debate President's name is the not to be mentioned-for a purpose of m Madam, it is being said by vain some that there is an increase, an alarming increase, in unrest. I am not taking a complacent view, but there 15 a difference between a realistic view and a pessimistic view. The facts that are before us, that are available to the hon House so very clearly is that there is nothing alarming in the number of mandays that have been lost in the year. In the last 8 or 10 years, the annual average ٥f mandays lost has been approximately 20 millions It is true that there have been some variations in the year of the military involvement with Pakistan. The number of mandays lost decrease in the next year, in the peak year of the Emergency too. The number of mandays lost increases in the year of the railway strike, the number of mandays lost went up to 40 millions but otherwise the national annual average has been around 20 millions. This year the figure is 21 millions. I would like to point out that apart from the absolute number of mandays lost, it approximates to 04 per cent of the total mandays scheduled for work. And I would like to remind the hon. House that this is not far different from the average of the mandays lost in many of the industrially advanced countries like the UK or Italy, Australia or Canada or many other countries Now, when I say this, I am not justifying the loss of mandays. Let my hon, friends who are interested in trade union movement realise that I am not saying that mandays should be lost. No mandays should not be lost But what I am trying to point out is the manner in which a scare of panic is being created.

Now, here I would like to point out another important factor which has been underlined by my hon. friend Mr. Saugata Roy and other Members including my good friend, my esteemed colleague, Shri Chitta Basu-he

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always keeps vigil over the working class-who has made a very powerful and eloquent speech the other day and it is unforgettable for me. It was pointed out that in the last 7 or 8 years, the share of mandays lost due to lockouts has been steadily increasing. In 1970, it was 28 per cent, in 1972, it was 33 per cent, in 1975, it was 65 per cent in 1976, the full of the glory of the Emergency,---it was 73 per cent. And in 1977 still, it is over 50 per cent. I want the House to think whether it is the share of the mandays lost which is increasing or galloping or whether it is the loss of mandays due to stoppage of work by strikes that is increasing. This is a fact which cannot be ignored. Now, the number of mandays lost due to strikes in 1977 was 10.5 millions, the lowest compared to the years 1970-1975, it is 10.5 millions as a result of strikes.

Now, I come back to this question of spreading a scare, creating a panic saying that the situation is alarming and deteriorating in an alarming fashion, it is suffering from galloping T.B. Madam, I would beg to submit for the consideration of the House that there are two vested interests which are interested in creating this scare. One is those who believe that by saying that there is chaos. there is anarchy there is no control possible by the removal of the curbs enforced on the working class, on the restoration of the rights of the working class, one vested interest, political vested interest which tries to prove that the Emergency was justified. They say, that after the emergency is over, there is chaos in this country. The other vested interest is economic vested interest which is represented by some owners of industries who are for curbing the rights again, who want to create an atmosphere in which it will be possible for them to do what they want, they say that the restoration of the rights of trade

unions and the workers has led to this pass and therefore restrictions should be reimposed in one way or another. They do not want to surrender the fruits of the emergency, fruits that they garnered during the emergency. It is well known that among those who sung the praise of emergency, who said that they never had it so good were the capitalists of our country. I may not be far wrong if I say that many of those therefore today are very anxious to prove that the freedom that has come with the going of the emergency is responsible for industrial chaos. They are accustomed to the authoritarianism of the emergency, to the economic fall outs that they had as a consequence of the authoritarianism of the emergency; they remember the days of eclipse with nostalgia and they would like them to return. I say this becaus inspite of the efforts that the government has made many of those interests have refused to reinstate those who were victimised whose services were terminated during the emergency; they have refused to review the workloads which were unilaterally altered by them during the emergency.

SHRI CHITTA BASU (Barasat): What have you done against them?

AN HON. MEMBER: That would be his conclusion.

SHRI RAVINDRA VARMA: My hon. friend shows the technique of debate. J was trying to point out that there was an interest behind painting this picture and I am sure my hon. friend will agree with what I say in this regard.

I come to another point to which reference was made by my good friend Mr. Saugata Roy. The other day he ridiculed the Labour Minister; he is free to do so; I shall not ridicule him. He looked at the report and found that the Labour Minister had intervened only in 12 disputes.

SHRI K. GOPAL: He ridiculed the Labour Minister, not the Minister of Parliamentary Affairs.

SHRI RAVINDRA VARMA: You can make a distinction between one and the other. Mr. Gopal is yet to learn something about Advaita. Now Mr. Saugata Roy saw that the Law Miniter dealt only with 12 disputes and he worked out mathematically and said; one dispute per month, the Labour Minister has tackled. I am afraid he did not look through the report with the care with which he should have. Those 12 disputes were disputes which the Minister himself had to deal with, like the dispute of the Port and Dock workers of Bombay port, bargemen's strike, Vizag Shipyard negotiations, cement dispute, bankmen's dispute, etc. In all those cases very ugly situations were averted by the timely action by the Labour Minister; there could have been loss of production worth crores of rupees in many of these cases if timely action had not been taken. He forgot to look forward, to look into the other pages, to the CLC's organisation which is the organisation which should deal with the disputes. Every dispute cannot be dealt with by the Labour Minister. The CLC's organisation in this year dealt with 5964 cases and settled 4885, out of which 81 per cent were disputes settled during the year itself; of this 70 per cent disputes were settled in 2 months. In the same way the labour officers handled 1,38,763 grievances of which 1,38,325 were settled during the year.

Now I would like to turn to some other important questions, i.e., the questions relating to the policy that this Government has adopted in this field. Soon after our Government came into power, we realised that if we have to deal with the problems that we saw in the field of labour relations, we have to take some short term measures as well as some long term measures. These short term measures we thought should consist of

the identification and removal of irritants which were responsible for the eruptions of unrest in different parts of the country. These included the restoration of the trade union rights. action for reinstatement of those whose services were terminated in the Emergency or to reinstate or review the cases of those whose services were dispensed with without the normal judicial processes associated with disciplinary action or termination of services, alteration of work loads, the Compulsory Deposit Scheme and the Bonus. In all these cases, as the House knows, the Government have took action. The other day my distinguished friend, Smt. Ahilya Rangnekar referred to the fact that in spite of the Government's issuing necessary instructions in this regard, there are many cases of the victims of Emergency not being reinstated. I shall come to this question currently; but as far as the long range action that we had to take are concerned, we thought that the first thing we had to do was to revive the machinery for tripartite discussions and to find out ways by which we can streamline and bring into being an effective machinery for the settlement of collective disputes and individual grievances In pursuance of this analysis of ours, we not only revived the tripartite conference and invited all central trade union organisations-to attend this tripartite conference...(Interruptions) Therefore, we took the necssary steps to revive the tripartite machinery and to have a full-fledged discussion on all aspects of the legislation as well as the other steps that the Government have to take in this field.

Last year after the tripartite conference, I had occasions to tell the House about the discussions in the tripartite conference as well as the major decisions taken—one was to set up a Committee to report on a comprehensive Bill for Industrial Relations and the other was to report on the workers' participation in management, the third was in relation to the Consumers' price index and the fourth

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was a decision to hold a special conference to deal with the problems of the agricultural labour and unorganised labour. I am happy to be able to tell the House that on each of these counts action has been taken by the Government.

The other day my good friend, Mr. Saugata Roy, again said that this Minister is carning a reputation of being a Minister who appoints Committees and he referred to my distinguished colleague, Mr. Charan Singh and said that as Mr. Charan Singh appoints Commissions, the Labour Minister is appointing Committees. Here again, I am afraid that he was a captive of caption hunting. He looked at the report and found a committee for this, a committee for that and said that the work of this Ministry lies only in appointing the Committees. All of us, Madam, are sometimes fond of captions. But if we chase captions to the effect that we become captives of caption hunting, then we revert to an infantile state as far as the contribution to debates are concerned and I did not expect that from him.

If we do not have Committees, then are we to have obiter dicta? I_S it that the Minister or the Ministry or the Government should dictate? Without Committees, how is it possible to ensure the widest possible consultation and discussion with all interests concerned?

Now I would like to remind you and the House that each one of these Committee was asked to submit its report in two months and with the exception of one Committee or so, almost all the Committees completed their work in two months and submitted their reports. I know the next question will be, what has been done with the report? Somebody said the other day that the report was submitted in December; why was no legislation introduced? I plead guilty to the charge that no special session was summoned to introduce this legislation. But the presentation of a report is not the end of the question.

The report has to be studied. It has to be discussed in the Cabinet. It has to be drafted as a Bill and then it has to be introduced. I would like to tell the House that after the reports were received, we had discussions on the contents of the reports with the presiding officers of industrial tribunals, and labour courts. with labour commissioners and other interests and with the State labour ministers. Who will say that these were not necessary steps in consultation? After the widest possible consutation, therefore, we have now arrived at the stage where, as I told the House earlier, the Government will introduce a comprehensive Bill on industrial relations in this session itself.

Now I come to the question of workers' participation in management. This committee also has practically completed its work except in relation to the question of trusteeship, which is a somewhat longer range question, as you can easily understand. In respect of the question of workers' participation, the other day somebody. I think from this side of the House said—ideas are common and they go round-"This Government is committed to the concept of workers' participation. The Janata Party said it in its manifesto. Why this delay?" The impatience is highly understandable; it is excusable. I do not know whether one takes inspiration from the Bible:

"And God said, Let there be light; and there was light!"

The Janata Party said in its manifesto, "Let there be workers' participation". And, lo and behold! There was workers' participation! Is it so simple? Those who are aware of the problems of workers' participation in management - and I am sure their number is not small in this Houseknow that there are many aspects of the question that have to be considered. It is true that from 1948 there has been talk of workers' participation. Some schemes were introduced as far as the banks were concerned

and in the emergency two schemes were introduced for a limited kind of workers' participation. But you are aware that this has not given satisfaction to our workers. or employers. There is no feeling that these schemes that were introduced either during the emergency or before emergency allow the workers to have their full share of effective participation in the management of industry. No trade union has said that these schemes give them scope for effective participation in management. My good friend, Dr. Subramaniam Swamy, would agree when I say this. First of all, there is the question of levels of participation in management and the kinds of functioning that can be transferred to the organs for participation at the different levels-at the shop floor level, at the plant level, at the Board level or at the industrial level. Then again there ,s this question of the attitudes of the management as well as the workers' organisations to the question of participation It does somewhat seem odd to the uninitiated, but you know that the management is very anxious that any workers' participation in management should not lead to the erosion of managerial prerogative. In the same way, the representatives of trade unions, are keen that the workers' participation in management should not lead to the attenuation of the rights of collective bargaining. Now, therefore, you have to find an intervening area. While fully respecting the rights of collective bargaining and preventing inroads into the area of collective bargaining; yet, to find the area in which there can be participation in the function of management is a thing on which you have to spend some time. And that is why this Committee which is a tripartite committee consisting of the representatives of trade unions, employers as well as the Government and the public sector undertakings, spent some time-two months-which is a long period of time to work out the details of the machinery for participation, the method of election to which again there was some reference made from the other side, the method of selecting the representatives of labour, of the employees, who will work on these different organs of partipative management. Madam, this report also will be before us very soon.

On the question of consumer price index, the hon. Member has believe in workers' participation...

SHRI O. V ALAGESAN (Arkonam): Madam. on the question of workers' participation in equity, does he say something?

SHRI RAVINDRA VARMA: Most certainly I am always very ready to answer my good friend. In fact, the role should be reversed. I am more to learn from him than he has to learn from me. And I do not know whether he believes in workers' participation in equity. But that does not affect my answer.

SHRI O. V. ALAGESAN: Kindly don't doubt my sincerity. I do believe in it.

MR CHAIRMAN: I don't think he doubts your sincerity. He has already called you a good friend.

SHRI RAVINDRA VARMA: Madam, I did not say either that he believed or he did not believe. It is one of the many conundrums when the hon. Member sits on the opposite side.

As for participation in equity, I shall ignore this crossing of the floor for the time being. I hope it is not defection.

Madam. on this question of participation in equity, there are two views. If it is a question of compulsion to participate in equity or if any part of emoluments or other income that accrues to workers, or should accrue to workers, is to be given in the shape of participation in equity, there is a feeling that one should be

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careful that this does not lead to investment in something which may turn out to be a loss. I am sure the hon. Member as well as the other Members of the House understand what I mean and it is not necessary for me to expande on this especially in view of lack of time.

Now, Madam, I shall go to the question of victimisation.

SHRI DINEN BHATTACHARYA (Serampore): What about the Committee on Price Index?

SHRI RAVINDRA VARMA: I was on that, perhaps. I am sorry, he headed off the Board. Madam, you are very familiar with the Consumer Price Index Committee, as you are with all other committees. This Committee worked under the chairmandistinguished proship of a very fessor. Prof. Rath, and included such distinguished luminaries as Comrade Parvathi Krishnan, a Member of Parliament, and this Committee has concluded its labours and submitted its report which is under examination by the Government at the moment and as soon as its study is completed, it will be made available to the House.

I said that I would go to the question of victimisation to which my hon, friend, Comrade....

MR. CHAIRMAN: You are swinging between 'Madam' and 'Comrade'.

SHRI RAVINDRA VARMA: These are both qualities which are co-existing and you can't escape from one or the other.

MR. CHAIRMAN: Much to the discomfiture of Dr. Subramaniam Swamy.

SHRI RAVINDRA VARMA: I don't think, Madam, that he would either desire or accomplish a change.

MR. CHAIRMAN: I was only worried about the discomfiture of Dr. Subramaniam Swamy. SHRI RAVINDRA VARMA: He can conceal any discomfiture with a smile.

Going back to victimisation, I referred, Madam, to the circular we had issued and the Government not only declared its policy that there should be reinstatement, but it also wanted that full pay should be paid for the period of the break in service and also that there should be protection of the promotion prospects of the person. We set up a special cell in the Ministry here to follow up these cases. But unfortunately I have to say that m many of the States the progress has been very slow. 1,669 out of 5,765 people affected have been reinstated which is a very poor number. We are not complacent in this matter. We regret that further progress has not been made, in spite of our repeated efforts; and at the moment, Madam, 1 can say that we are in touch with the Governments of the States which are particularly concerned in this regard, to ensure that there is reinstatement as well as that other benefits are made available to them.

SHRIMATI AHILYA P. RANGNE-KAR (Bombay North-Central): What about Central audit and accounts department?

SHRI RAVINDRA VARMA: I have made a note of this. I will not reply to each and every point; but I will make a note of them. I would a co look to another aspect of the bill 'nat we would like to bring before Parliament. You are aware, Madam, that there has recently been a very important judgement of the Supreme Court on the question of definition of 'industry'. Apart from the import and implications of this definition of 'industry' to which the Supreme Court judgement referred, there have also been demands from many sections of the employees who are not covered by the existing Industrial Disputes Act. We are, therefore, very seriously thinking of having some provisions or some legislation which will ensure iob

security for even those who are not to-day under the coverage of the Industrial Disputes Act.

I would now turn to the question of lock-outs. I have alreav referred to the increasing incidence of lock-outs. My good friend and esteemed colleague, Mr. Chitta Basu often refers to the fact that some of these lock-outs are disguised cases of layoffs or closure. And I am sure there are many hon. Members who would agree with him that there are such cases. It is also true that of late, there has been a demand that Chapter 5B which was introduced during the Emergency prescribing the prior approval of the appropriate Government in cases of lay-offs, retrenchment and closure should be withdrawn. There are demands that this should be withdrawn. Now, in the light of the increase in the incidence of lock-outs, and the manner in which lock-outs are being employed, such a demand becomes a demand that may not contribute to the reduction in problems raised by stoppages of work. I am using phrases different from what my hon, friends would use. As far as we are concerned, we are keen that the legislation that we introduce as well as the machinery that we provide should assure workers of employment security. It should assure them of economic security, in the sense of a minimum wage or minimum wages; and the level of the wages being prolected against erosion, that there must be a provision for profit-sharing and that there must be social security and safety against hazards and accidents. It may not be possible for me, in the limited time at my disposal, to deal with all aspects of questions like safety and social security. My distinguished colleagues who intervened in the debate, have already referred to the different aspects of the question of special security; but, with your permission, I would like to deal with the question of safety, which is also an important question.

The question of safety in the places of work, is one of most paramount concern to this Government. Therefore, we refer not only to the question of safety in coal mines and other mines, but to safety in all places of work. One has to take an integrated view of the problem of safety. An unsafe place is no place to work. It would not contribute to health, or safety or productivity—or to eliciting the best from the workmen.

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For the moment I will start with coal mines. The number of fatal accidents has been approximately the same, but the number of fatalities in the last year has shown a marked decline. The House would be happy to hear that from 296 it has fallen to 230, a reduction of 66. Of course, we should not have even a single fatality. but an improvement from 296 to 230 is a marked improvement, definitely. And the death rate per thousand employees has fallen from 0.57 to 0.44 in coal, from 0.38 to 0.33 in non-coal and from 2.83 to 2.33 in all put together. I must here point out that, unfortunately in spite of improvement in many collieries, the Singareni collieries has shown marked increase in the number of accidents. In fact the number there is four times the all India average. and we are therefore paying special attention to improve the conditions of safety there.

Madam, as you are aware, soon after our Government took charge, we called a Safety Conference in which the representatives were also worke_is' associated, revived the Mines' Safety Review Committee with increased representation for workers' organisations and took steps to upgrade the level of administrative supervision and responsibility for safety and to strengthen the Directorate-General of Mines Safety, to fill up the posts that were vacant so that the number of inspections may be increased and measures were taken to attract and retain staff of efficient competence in the Directorate-General of Mines Safety and to ensure that they are of appropriate administrative levels to deal with the nationalised coal fields.

MR CHAIRMAN Did you implement the recommendations of this Committee you are referring to?

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SHRI RAVINDRA VARMA There is a quarterly meeting of this Committee which monitors the implementation of these reports

As fai as other industries are con cerned you are well aware of the work that is done by the Director-General of Factories (Advice Service and Labour) Institute I hope I had the time to describe the work of this Directorate-General at length I would wish that the hon Members should particularly take interest in this field and visit the office and the laboratories of the Directorate-General of FASLI for short in Bombay to see that the work that is being done for safety to produce inexpensive implements that can be used inexpensive protective devices that can be used for eyes for the respiratory system for ear drums etc so that at all the places the hazards that our workers face for their health and their safety can be reduced For lack of time I shall not go into these details but I do hope that the hon Members of this House would take interest in this field of activity will sometimes acquaint themselves with the work that is being done in this sphere

SHRI DINEN BIIATTACHARYA You have to arrange our trip to that place

SHRI RAVINDRA VARMA That will be done

I shall go to the question of some other special areas of labour I shall begin with plantation labour to which my hon friend Shri Purna Sinha referred I find that even my taking his name does not make him listen to me He spoke at length about the plight of plantation labour and said that unfortunately the Report has devoted only ten lines to the question of plantation labour I would like to submit to the House that the number of lines does not in any way reflect our interest in the question of plantation labour I know my hon friend does considerable work among planta tion labour and he is quite familiar with their problems He raised the question of the land-man ratio and pointed out the fact that the number of people employed in plantations has tallen You yourself madam, are well aware of this problem I do not think that this question of the land-man ratio is one that can be tackled only by the Labour Ministry There are many aspects of the question including the economic aspect of it the effect on productivity and what not but the main question relates to wages and the statutory provisions regarding housing water supply medical benefits etc Here I must tell my hon friend that I am accepting the suggestion that he made and we are going to set up a special cell to monitor the implementation of the statutory provisions As it is you are aware that some of these provisions are more satisfactorily implemented in the south than in the northeast and east If I am not mistaken you madam have had oppor tunities to visit some of these plantations and so you will bear out the truth of what I say in this regard though you are not supposed to speak trom there

I shall now turn to agricultural labour As I said earlier we had convened a special meeting in this regard to deal with the problems of agricultural labour There are problems to which many hon friends opposite as well as on this side have referred My distinguished friend who has just come and taken his seat, Mr Shastri on many occasions has referred to this problem so also my good friend Mr Lakkappa whom I shall not fail to mention whose example I shall follow and never fail to take his name in season and out of season The problem mainly is not only one of having statutory minima in wages You can easily put minimum wages on the statute book but it is very difficult sometimes to put them in the pockets

of the workers in the field. Unless the machinery to implement the minimum wages is efficient, unless it is ubiquitous in its presence and efficient in implementation, and unless the efforts made through legislation and the administrative machinery are bolstered by organisation of workers, minimum wages or the passing of legislation on minimum wages by itself cannot solve the problem of our agricultural labour. You are well aware that our Government has ratified the I.L.O Convention on rural workers. We, therefore. hope that the Government will be able to play its part in helping all those who want to promote the formation of organisations of rural workers. We also hope that it will be possible for us to orient workers' education as well as training towards our rural workers and extend the benefits of social security to agricultural workers and seasonally employed workers in a phased monner

Now I shall refer very briefly to the question of bonded labour because 1 am running out of time, and we are on the border of dealing with international matters. On the guestion of honded labour. mv distinguished colleague Mr. Larang Sai. explained the action that we pre taking and pointed out the difficulties in making progress unless we have a method for identifying bonded labour and freeing them and rehabilitating them. In the past, the programmes that were adopted for rehabilitation of bonded labour were within the framework of the existing plans, there were no special provisions. We have begun with a modest token provision of Ru. 1 crore, which is nothing at all when we want to deal with the guestion of bonded labour in all its ramifications, but I mention this only to point out the fact that we are aware of the need to devote special attention to the question of bonded labour.

Now I shall turn to another question, that of women. I am not suggesting that we turn from one problem to 602 LS-18 the other, from bonded labour to women.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): Both are in bondage!

SHRI RAVINDRA VARMA: My distinguished colleague seems to think that both are in bondage. I am more concerned with releasing them from bondage than characterising one way or the other.

16.00 hrs.

My distinguished and hon. friend Shrimati Mrinal Gore, who is not here unfortunately, referred to the question of women and to the working group that has been set up on the question of employment of women. This is a very major question and it has to be tackled at various points. We have special responsibility for the Equal Remuneration Act. I do not want to deal with the various aspects of this question but the provisions of the Act have been extended to almost all sectors of employment, almost 23 sectors of employment. One or two remain and in these sectors also the Act will be made applicable very shortly. 1 have impressed upon the State Governments the need for effective employment and to see that the necessary authorities are appointed in terms of the Act and the advisory bodies visualised in the Act are set up. At the central level too, we are setting up a central advisory committee and also setting up a non-statutory advisory committee to advise the Central Government on all matters relating to equal remuneration, problems of employment of women and also to deal with the recommendations that may come from the working group on the employment of women. We also propose to convene a conference of the representatives of the State Governments employers' organisations, workers' organisations and voluntary organisations of women to take stock of

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the situation and to see how we can contribute to the full implementation of the Equal Remuneration Act as well as other schemes necessary for employment and the kind of employment in which women can have preference.

भी हुकम चल्द कछवायः उप्रागंके अन्दर मन्यताको लेके कफी झगड़ाचल राहुँहै। गुप्त मादान में मन्यरा मिले डेग ब.रे मे आप कछ करने जाहे है?

भी रवीन्द्र वर्भाः मैं ग्रेमी खत्म नहीं किय,उभके ब_ंद ग्राप पृष्ठ रुकने है। सवाल काजदाब प्र'पका मालम है,उपके बाद मी पुछना ग्रापक कर्ज है।

I wish I could deal with the question of migrant labour. My good friend, Mr. Mohan Lein referred to the question of migrant labour and particularly dadan labour. I am referring the need for immediate action in this regard. If I had the time I would have liked to describe to you and the House the harrowing conditions in which migrant labour work, how they are recruited by Sardars without pay ing any money to them, how wages are not paid, how there is no restriction on the hours of work, how they are huddled together like cattle in tin-sheds in places where the temperature is sub-zero and how no kind of emoluments is paid to them directly. but unfortunately. I have no time to go into these things. But I would like to point out that as a result of the enquines that have been made and the discussions that have taken place, we have decided to introduce a legislation in this regard which will particularly provide for regular payment of wages that are already agreed to, provision of suitable conditions of work for the migrant workers taking into account the fact that the migrant worker had migraud from a different State with

different environmental conditions to take care of the need for providing protective clothing, etc., supply of free medical facility for the migrant workers, grant of option to the migrant worker to raise a claim either at the place where he is employed or the State to which he belongs and provision by the home State of legal and free of charge to the migrant workers. These will be some of the major provisions in the Bill that we hope to introduce for the protection of migrant workers, otherwise known as dadan labour.

Now, I turn to the question of employment exchanges and overseas employments to which some reference was made by my good inend Mr. Lakkappa....

SHRI K. LAKKAPPA: Man-power being sold out

SHRI RAVINDRA VARMA He was rather concerned about the sale of flesh. Those who have more to sell should be more concerned I do not know whether I have more or the hon Member has more.

As far as employment exchanges are concerned, a number of factors have been brought to the attention of the House in the course of the Question Hour by my good friend Mr Lakkappa as well as by many other hon. Mem bers. A question was raised about the number of placements being inadequate. A part of the reason for the fall in the number of placements is the fact that a number of vacancies are not being notified to employment exchanges now as a result of the setting up of the Staff Selection Boards in various States and the Staff Selection Commission at the Centre. The House is aware that the Government has recently set up a committee to go into all the complaints that have been made about the employment exchanges to see how the employment exchanges can be made more effective and how the practices and laws in certain States

which make it difficult for some people to register themselves or to be placed from the register can be dealt with.

I shall now pass on to the overseas employments to which my hon. friend, Mr. Sudheeran made a reference. Ι think. Mr. Lakkappa also made a reference to it. So did some other Members of the House. Here, we are concerned with the deployment of skilled. semi-skilled and unskilled labour in foreign countries. I think, it is a good curtain raiser for the debate that is going to follow. We are concerned with the full utilisation of the opportunities for employment in these areas and, at the same time, I am sure, the House will agree that the Government should be concerned with the protection of interests of our workers who are deployed in these areas, the conditions of recruitment, the living conditions and the conditions under which they work in these foreign countries. It is this concern which has made the Government to decide that recruitment for deployment of persons abroad should be through agencies that are registered.

We are taking steps to strengthen the overseas employment cell to deal with the various aspects and the questions that have been raised and the committee that has been appointed will also consider whether it is necessary for us to have some kind of supporting personnel either in our Embassies in the form of Labour Attaches or welfare officers attached to the number of people who are deployed from our country in foreign countries.

I shall now refer to a few more points before I conclude lest it be said that I did not deal with them. One is the question about the necessity of a wage policy. There can be no two opinions on this score. There must be a national wage policy. The Janata Party and this Government are committed to the formulation of а national wages, incomes and prices In this context, many referpolicy. ences were made to Mr. Bhootha-

lingam and his committee. I do not say that many encomiums were paid to the committee but many references were made to the committee. My good esteemed friend, Mr. Chitta Basu in his stentorian manner of delivery upbraided me and said that I was retreating and he almost made it look as if I was Wavell-for a moment I did feel for my eye. I know, my good friend does not mean that I am retreating. He is more interested in cautioning me against being compelled to retreat. And I should not take any umbrage at the caution that he gave me, because nobody goes up to a bold cautioning about danger or pull the sacks and kicks at the Board out in ire or anger. I therefore understand the spirit in which my hon. friend has cautioned me against forces that may compel a retreat from the position that we have taken. I can assure him that as far as I am concerned and this Government is concerned, there will be no such retreat.

Now, on this question of the Boothalingam Committee, my distinguished colleague, the Finance Minister, has made it very clear that this is a study group and this study group will formulate its recommendations which the Government would consider. It is very wrong to think that this group has been appointed with a view to engender some kind of wage freeze. I am afraid, this is looking for a serpent in a rope; it is not the rope; it is the shadow of a rope; it is a figment of imagination.

SHRI CHITTA BASU: You have already issued a directive suggesting that there should be no wage revision.

SHRI RAVINDRA VARMA: This is a mis-statement.

SHRI CHITTA BASU: You please clarify it.

SHRI RAVINDRA VARMA: This circular was quoted, I think, by Mr. Rajan, the other day. It was quoted by my distinguished colleague and friend the other day. It does not say that there should be a wage freeze;

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it only says that in areas where there are high incomes, there must be a reference to the Finance Ministry and the Finance Ministry's approval must be obtained. It your idea is to have some kind of a uniformity-without uniformity, there cannot be a wage policy-then it is a caution, as my friend has cautioned to ensure that there is no further increase in disparities. Therefore, there is no question of a wage freeze, no question of moratorium, no question of a blanket ban. These are all apprehensions which are unfounded apprehensions, and as my distinguished friend, the Finance Minister, has pointed out, this group will consider not only the question of wages but of incomes, incomes of magnets, incomes of executives, all incomes, and therefore, it is somewhat outside the field of responsibility of the Labour Ministry.

If it was merely a Wage Board or it was merely concerned with the wages, the appropriate Ministry to handle it would have been the Labour Ministry. But when it deals with all incomes, and prices, I would be making inroads into other people's domain if I say that this should fall within my domain while I hold charge of the Ministry of Labour.

Another question was about bonus. This is a very fallacious question and like a dissert. I reserve it for the end of the menu. Unfortunately or fortunately, this is a question which we have to take up in the light of our own overall view of incomes of labour, wages, to which I have referred and this question had been discussed in this House before and in course of a few months, we will have to come back to the House on this question. So, there is no doubt about it. I shall not take more time of the House on this question. There is another point which, if you permit me, I would like to refer to in conclusion. I should not take more time because the Minister of External Affairs is also ready. Even the comprehensive Industrial Relations Bill to which several

Members made a reference, would consolidate and amend various existing laws like the Industrial Disputes Act, Trade Unions Act, Industrial Employment Standing Order Act. etc. We are thinking of initiating an exercise for a similar simplification and codification of other labour laws in different fields like wages, social security, working conditions and welfare etc. An attempt would be made to adopt, as far as possible, a common definition of terms like wages, employers, workmen, etc. Today, as you are well aware, the same term has different connotations in different laws. This is not an easy task because each law has its own logic and structure. Even so, we propose to have a look at this problem and make a serious attempt in this direction as visualised by the National Commission on Labour as well.

Apart from codification and simplification of laws on these lines, it will also be necessary to examine the extent to which it would be possible to reduce the various registers to be maintained and returns to be submitted by the employers, particularly small employers, and the relevant labour laws. I shall not deal with this question at length But, in conclusion, I would like to say that, as far as security and workers' education are concerned, my good friend and colleague, Dr. Ram Kirpal Sinha, the other day referred to our ideas on the question of social security, streamlining the various schemes that we have for social security, and our ideas about integration, the possible advantages that might flow from the integration of some of these schemes, the possibility of extension of coverage, of diversification of services, of reduction of administrative costs, of improvement in the conditions of service of the medical personnel and opportunities for better career prospects, of increasing the efficiency of medical services through improving the quality as well as the availability

and variety of drugs to which my hon. friend, Mr. Kachwai, referred in the course of his speech.

Reference has also been made to our idea that workers' education should be integrated with the national campaign for adult education that is being launched by my colleague in the Education Ministry.

I think that I have tried to cover most of the main points that were raised in the course of this debate....

श्री हकम चढ कछ्वायः चुनाव के

माध्यक में मान्यता

SHRI RAVINDRA VARMA: This is a part of the question of comprehensive legislation. Surely I can assure the hon, Member that there will be a suggestion, which will fully meet his point of view, in the Bill that will be brought before the House.

If I have not dealt with all the other questions that were raised, it is not because I do not think that they are important. They are very important; I shall consider all of them, and in the course of the next few months, I shall try to accept and implement as many of them as can possibly be accepted.

Once again, I would like to thank you and the hon. Members who have participated in the debate, and I hope that the House will be gracious enough to pass the Demands for Grants of the Ministry. MRL CHAIRMAN: Before I put the Cut Motions moved to the Demands for Grants of the Ministry of Labour to the vote of the House, I would like to know whether any Member is withdrawing his Cut Motion...

SHRI PURNA SINHA (Tezpur): 1 want to withdraw the Cut Motions standing in my name.

Cut Motions Nos. 2 and 3 were, by leave, withdrawn.

MR. CHAIRMAN: I shall now put all the other Cut Motions together to the vote of the House.

Cut Motions Nos. 1 and 4 to 31 were put and negatived.

MR. CHAIMAN: I shall now put the Demands for Grants to the vote of the House. The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fouth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charge that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demand: Nos. 65 and 66 relating to the Ministry of Labour."

The motion was adopted.

Demands for Grants, 1978-79 in respect of the Ministry of Labour voted by Lok Sabha.

No. of Demand	Name of Demand		Amount of Demand for Grant on account voted by the House on 16-3-1978 3		Amount of Demand for Grant voted by the House 4	
1	2					
N	INISTRY OF LABOUR		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs,
65 M	finistry of Labour		13,68,000	••	68,39,000	••
66 L	abour and Employment .	•	11,50,66,000	1,160,000	57,53,93,000	8,00,000